Fifth Lok Sabha XVIII Session ((25/10/1976 to 05/11/1976)

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, October 25, 1976 Kartika 3, 1898 (Saka)

No. 603

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1. Obituary References

The Speaker made references to the passing away of Sardar Sochet Singh, who was a Member of the Constituent Assembly and Provisional Parliament; Shri Surendra Mohan Ghose, who was a Member of the Constituent Assembly, Provisional Parliament and First Lok Sabha; and Shri Tulsidas Kilachand, who was a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of the Electricity (Supply) Amendment Ordinance, 1976 (No. 13 of 1976) (Hindi and English versions) promulgated by the President on the 8th October, 1976, under article 123(2) (a) of the Constitution.
- (2) A copy of the Water (Prevention and Control of Pollution) Second Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1260 in Gazette of India dated the 28th August, 1976, under sub-section (3) of section 63 of the Water (Prevention and Control of Pollution) Act, 1974.
- (3) A copy each of the following Notifications under sub-section (2) of section 70 of the Tamil Nadu Slum Areas (Improvement and Clearance) Act, 1971 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu together with an explanatory memorandum:----
 - (i) S.R.O./A-214/76 published in Tamil Nadu Government Gazette dated the 30th June, 1976 making certain amendments to the Tamil Nadu Slum Clearance Board (Remunerative Enterprises) Rules, 1972.
 - (ii) The Tamil Nadu Slum Clearance Board (Manner of Operation of Accounts) Rules, 1976, published in Notification No. S.R.O./A-225/76 in Tamil Nadu Government Gazette dated the 14th July, 1976.
- (4) A copy of the "Fifth Five Year Plan 1974-79" (Hindi and English versions).

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- (5) A copy of the Annual Report (Hindi and English versions) of the Development Council for Food Processing Industries for the year 1975-76, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Nineteenth Amendment Regulations, 1976, published in Notification No. G.S.R. 782E in Gazette of India dated the 31st August, 1976.
 - (ii) The Indian Administrative Service (Pay) Seventeenth Amendment Rules, 1976, published in Notification No. G.S.R. 783E in Gazette of India dated the 31st August, 1976.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Eighteenth Amendment Regulations, 1976, published in Notification No. G.S.R. 788E in Gazette of India dated the 7th September, 1976.
 - (iv) The Indian Administrative Service (Pay) Twentieth Amendment Rules, 1976, published in Notification No. G.S.R. 789E in Gazette of India dated the 7th September, 1976.
 - (y) The Indian Police Service (Fixation of Cadre Strength) Thirteenth Amendment Regulations, 1976, published in Notification No. G.S.R. 790E in Gazette of India dated the 7th September, 1976.
- (vi) The Indian Police Service (Pay) Fifteenth Amendment Rules, 1976, published in Notification No. G.S.R. 791E in Gazette of India dated the 7th September, 1976.

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- (vii) The Indian Police Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 1976, published in Notification No. G.S.R. 1133 in Gazette of India dated the 18th September, 1976.
- (viii) The Indian Administrative Service (Probation) Third Amendment Rules, 1976, published in Notification No.
 G.S.R. 1330 in Gazette of India dated the 18th September, 1976.
- (ix) The Indian Police Service (Probation) Fourth Amendment Rules, 1976, published in Notification No. G.S.R. 1360 in Gazette of India dated the 25th September, 1976.
 - (x) The Indian Forest Service (Probation) Fourth Amendment Rules, 1976, published in Notification No. G.S.R. 1361 in Gazette of India dated the 25th September, 1976.
- (xi) The Indian Administrative Service (Fixation of Cadre Strength) Twenty-fifth Amendment Regulations, 1976, published in Notification No. G.S.R. 1367 in Gazette of India dated the 25th September, 1976.
 - (xii) The Indian Administrative Service (Pay) Nineteenth Amendment Rules, 1976, published in Notification No. G.S.R. 1368 in Gazette of India dated the 25th September, 1976.

(xiii) The Indian Police Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1976, published in Notification No. G.S.R. 1369 in Gazette of India dated the 25th September, 1976.

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- (xiv) The Indian Police Service (Pay) Twelfth Amendment Rules, 1976, published in Notification No. G.S.R. 1370 in Gazette of India dated the 25th September, 1976.
- (xv) The Indian Administrative Service (Fixation of Cadre Strength) Twenty-third Amendment Regulations, 1976, published in Notification No. G.S.R. 821E in Gazette of India dated the 27th September, 1976.
- (xvi) The Indian Administrative Service (Pay) Twenty-first Amendment Rules, 1976, published in Notification No. G.S.R. 822E in Gazette of India dated the 27th September, 1976.
- (xvii) The Indian Administrative Service (Probation) Fourth Amendment Rules, 1976, published in Notifiaction No. G.S.R. 1397 in Gazette of India dated the 2nd October, 1976.
- (7) (i) A copy of the Bombay Public Trusts (Gujarat) (Amendment) Rules, 1976, published in Notification No. GH|K|34|BPT|Rules| 20829/E in Gujarat Government Gazette dated the 15th July, 1976 under sub-section (4) section 84 of the Bombay Public Trusts Act, 1950 read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat.
 - (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.
 - (iii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
 - (8) A copy of Notification No. S.O. 545(E) (Hindi and English versions) published in Gazette of India dated the 12th August, 1976 making certain corrections in the Delimitation Commission's Order No. 40 dated the 28th April, 1975 in respect of the Union Territory of Delhi, under sub-section (2) of section 11 of the Delimitation Act, 1972.
- *(9) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:---
 - (a) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1975 along with the Accounts and Auditor's Report thereon.
 - (b) Report on the working and activities of the Bank of India for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
 - (c) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1975, along with the Accounts and Auditor's Report thereon.

*The Reports were previously laid on the Table on the 10th August, 1976.

- (d) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (e) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1975 along with the Accounts and Auditor's Report thereon.
- (f) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (g) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (h) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (i) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (j) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (k) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (1) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (m) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (n) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (10) A copy of the Central Excise (Twenty-third Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R 1329 in Gazette of India dated the 11th September, 1976, under section 38 of the Central Excises and Salt Act, 1944.
- (11) A copy of the Income-tax (Sixth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No.
 S.O. 615(E) in Gazette of India dated the 16th September, 1976, under section 296 of the Income-tax Act, 1961.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 785 (E) published in Gazette of India dated the 3rd September, 1976, together with an explanatory memorandum.

- (ii) G.S.R. 1357 published in Gazette of India dated the 18th September, 1976, together with an explanatory memorandum.
- (iii) G.S.R. 1358 published in Gazette of India dated the 18th September, 1976, together with an explanatory memorandum.
- (iv) G.S.R. 812(E) published in Gazette of India dated the 23rd September, 1976, together with an explanatory memorandum.
- (v) G.S.R. 830(E) published in Gazette of India dated the 1st October, 1976, together with an explanatory memorandum.
- - (i) G.S.R. 793(E) published in Gazette of India dated the 9th September, 1976 and G.S.R. 805(E) published in Gazette of India dated the 16th September, 1976, together with an explanatory memorandum.
 - (ii) G.S.R. 818(E) and 819(E) published in Gazette of India dated the 25th September, 1976 together with an explanatory memorandum.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for year 1974-75 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, along with the Statistical Statement.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above report.
- (15) A copy of the Central Warehousing Corporation (Third Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 811(E) in Gazette of India dated the 22nd September, 1976, under sub-section (3) of section 41 of the Warehousing Corporation Act, 1962.
- (16) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Central Fisheries Corporation Limited, for the year 1972-73.
 - (ii) Annual Report of the Central Fisheries Corporation Limited, for the year 1973-74.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the reports mentioned at (16) above.
- (18) (i) A copy of the Gujarat Devasthan Inams Abolition (First Amendment) Rules, 1976, published in Notification No. GHM-75 M-232-DAR-1071-Y in Gujarat Government Gazette dated the 13th November, 1975, under sub-section (2) of section 29 of the Gujarat Devasthan Inams Abolition Act, 1969

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read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State -125-5-5-5 of Gujarat together with an explanatory note (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification. (19) (i) A copy of the Gujarat Surviving Alienations Abolition (Compensation Bonds) (First Amendment) Rules, 1975, published in Notification No. GHM-75/233-M/GSA/1073/134706-Y in Gujarat entropy Government Gazette dated the 13th November, 1975, under sub-section (2) of section 28 of the Gujarat Surviving Alienations Abolition Act, 1963 read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat together with an explanatory note. 11 (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification. (20) A copy of the Annual Report (Hindi and English versions) of up the Central Warehousing Corporation, for the year 1975-76 along with the Audited Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporation Elister" N Act, 1962. (21) A copy of the Seamen's Provident Fund (Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1233 in Gazette of India dated the 21st August, 1976, under section 24 of the Seamen's Provident Fund Act, 113 . GC 1966, A copy of Draft Notification No. 2014 76-IGC (Hindi and Eng-lish versions) to be issued under sub-section (1) of section 620 of the Companies Act, 1956 making certain amendment to Notification No. S.R.O. 355 dated the 17th January, 1957, ಕನ್ನಡಿಗಳು ತನ್ನಗ under sub-section (2) of section 620 of the said Act. (23) A copy of Draft Notification 15/14/74-IGC (Hindi and English versions) regarding non-application of section 295(1) to the Companies Act. 1956 to Government Companies, to of the Companies Act, 1956 to Government Companies, to be issued under sub-section (1) of section 620 of the Companies Act, 1956, under sub-section (2) of section 620 of the said Act. 1.1 ಕ ಪ್ರಚಿತ್ರಗ (24) A copy of Notification No. G.S.R. 1300 (Hindi and English versions) published in Gazette of India dattd the 11th Septem-Lotted 1 ber, 1976 declaring Ms. Matha Vara Nidhi Limited, a company having its registered office in the State of Tamil Nadu as a 'Nidhi', under sub-section (3) of section 620A of the Companies Act, 1956. (25) A copy each of the following Draft Orders (Hindi and English versions) under sub-section (6) of section 81 of the Companies Act, 1956:---(i) Draft Order No. 33 19 76-CL.HI directing M s. Westing-house saxby Farmer Limited to convert part of its loan **The notification was previously laid on the Table on the 10th August, 1976 and was re-laid under Rule 234(2) of the Rules of Proce-

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into equity capital, to be issued under sub-section (4) of ch. A. stragenessection 81 of the Companies Act, 1956, and

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- (ii) Draft Order No. 33 39 76-CL.III directing Mis. Mining and Allied Machinery Corporation Limited to convert part of its loan into equity capital, to be issued under sub-section (4) of section 81 of the Companies Act, 1956.
 - 1.11 (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 396 of the Companies Act, 1956: _____ $3 \le j$
- esteration (i) The Balmer Lawrie and Company Limited and Industrial Containers Limited Amalgamation Order, 1976, published in Notification No. S.O. 542(E) in Gazette of India dated the 12th August, 1976 together with Corrigenda thereto published in Notification No. S.O. 591 (E) (English version) and S.O. 592 (E) (Hindi version) in Gazette of India 1999 - 1999 - 1999 - 1999 - 1999 - 1999 - 1999 - 1999 - 1999 - 1999 - 1999 - 1999 - 1999 - 1999 - 1999 - 1999 and S.O. 592(E) (Hindi vers dated the 6th September, 1976.
 - (ii) The Balmer Lawrie and Company Limited and Steel Containers Limited Amalgamation Order, 1976, published in Notification No. S.O. 543(E) in Gazette of India dated the 12th August, 1976 together with Corrigenda thereto published in Notification No. S.O. 593(E) (English version) and S.O. 594(E) (Hindi version) in Gazette of India dated the 6th September, 1976. Sector at the sector of the
 - (27) A copy of the Companies (Acceptance of Deposits Second "Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 820(E) in Gazette of India dated the 27th September, 1976, under sub-section (3) of section 642 of the Companies Act, 1956.
 - (28) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1975-76 under Section 19 of the All India Institute of Medical Sciences Act, 1956.
 - (29) A copy of the Arms (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1242 in the Gazette of India dated the 21st August, 1976, under sub-Section (3) of section 44 of the Arms Act, 1959. 19 5. M.
 - (30) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (a) (i) Review (Hindi and English versions) by the Government on the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year ending 31st May, 1973.
- (ii) Annual Report (Hindi and English versions) of the Punjab Agro Industries Corporation Limited, Chandigarh for the year ending 31st May, 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. 1. 19 6. 180

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10 (31) (i) Review (Hindi and English versions) by the Government on the working of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad, for the year ending 30th June, 1973. ไว้ เปรียบ ประว

(ii) Annual Report (Hindi and English versions) of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad, for the year ending 30th June, 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(32) (i) Review (Hindi and English versions) by the Government on the working of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year ending 31st March. 1974.

(ii) Annual Report (Hindi and English versions) of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year ending 31st March, 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(33) (i) Review (Hindi and English versions) by the Government on the working of the Kerala Agro-Industries Corporation Limited, Trivandrum, for the year ending 31st March, 1974.

(ii) Annual Report of the Kerala Agro-Industries Corporation Limited, Trivandrum, for the year ending 31st March, 1974, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. NG 4.

(34) Four statements (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (30) above.

(35) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously Hindi version of the 1.1.2 document mentioned at (33) (ii).

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- (36) A copy of the Finance Accounts of the Union Government for the year 1974-75 (Hindi and English versions).
- . ÷. .. (37) A copy of the Tobacco Board (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1259 in Gazette of India dated the 28th August, 1976, under sub-section (3) of section 32 of the Tobacco Board Act, 1975.

(38) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1975-76.

3. BILL PASSED BY RAJYA SABHA-LAID ON THE TABLE

Secretary-General laid on the Table the Central and other Societies (Regulation) Bill, 1976, as passed by Rajya Sabha.

A ASSENT TO BILLS

(i) Secretary General laid on the Table following six Bills passed by the Houses of Parliament during the last session and assented to: -

(1) The Delhi Sales Tax (Amendment and Validation) Bill, 1976.

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- (2) The Essential Commodities (Amendment) Bill, 1976.
- (3) The Dhoties (Additional Excise Duty) Repeal Bill, 1976.
- (4) The Factories (Amendment) Bill, 1976.
- (5) The Appropriation (No. 6) Bill, 1976.

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(6) The Central Sales Tax (Amendment) Bill, 1976.

(ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following nineteen Bills passed by the Houses of Parliament during the last session and assented to:---

- (1) The Maintenance of Internal Security (Second Amendment) Bill, 1976.
 - (2) The Government of Union Territories (Amendment) Bill, 1976.
 - (3) The Delhi Agricultural Produce Marketing (Regulation) Bill, 1976.
 - (4) The Representation of the People (Amendment) Bill, 1976.
 - (5) The Indian Iron and Steel Company (Acquisition of Shores) Bill, 1976.
 - (6) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Second Amendment) Bill, 1976.
 - (7) The Braithwaite and Company (India) Limited (Acquisition and Transfer of Undertakings) Bill, 1976.
 - (8) The Burn Company and Indian Standard Wagon Company (Nationalisation) Bill, 1976.
 - (9) The Laxmirattan and Atherton West Cotton Mills (Taking Over of Management) Bill, 1976.
 - (10) The Constitution (Forty-first Amendment) Bill, 1976.
 - (11) The Labour Provident Fund Laws (Amendment) Bill, 1976.
 - (12) The Metal Corporation (Nationalisation and Miscellaneous Provisions) Bill, 1976.
 - (13) The Fifth Schedule to the Constitution (Amendment) Bill, 1976.
 - (14) The Kerala Legislative Assembly (Extension of Duration) Second Amendment Bill, 1976.
 - (15) The Code of Civil Procedure (Amendment) Bill, 1976.
 - (16) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1976.
 - (17) The Untouchability (Offences) Amendment and Miscellaneous Provision Bill, 1976.
 - (18) The Advocates (Amendment) Bill, 1976.
 - 19) The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1976.

5. Supplementary Demands for Grants (Railways)-1976-77

Shri Kamlapati Tripathi presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1976-77.

6. Demands for Excess Grants (Railways)-1974-75

Shri Kamlapati Tripathi presented a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1794-75.

7. Supplemantary Demands for Grants (General)-1976-77

Shrimati Sushila Rohatgi presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1976-77.

8. Supplementary Demands for Grants (Gujarat)-1976-77

Shrimati Sushila Rohatgi presented a statement showing Supplementary Demands for Grants in respect of the State of Gujarat for the year 1976-77.

9. Supplementary Demands for Grants (Pondicherry)-1976-77

Shrimati Sushila Rohatgi presented a statement showing Supplementary Demands for Grants in respect of the Union territory of Pondicherry for the year 1976-77.

10. Motion-Adopted

Shri K. Raghu Ramaiah moved the following motion:---

"This House resolves that the current session of Lok Sabha being in the nature of a special session to consider the Constitution (Forty-fourth Amendment) Bill. 1976 and certain unavoidable and essential Government business, only Government business be transacted during the session and no other business whatsoever including Question, Calling Attention and any other business to be initiated by a private Member be brought before or transacted in the House during the session and all relevant rules on the subject in the Rules of Procedure and Conduct of Business in Lok Sabha do hereby stand suspended to that extent."

An amendment was moved by Shri K. Raghu Ramaiah.

Three amendments were moved by Shri Ramavatar Shastri.

The following Members took part in the debate:---

- (1) Shri Ramavatar Shastri
- (2) Shri Samar Mukherjee
- (3) Shri Indrajit Gupta
- (4) Shri S. M. Banerjee
- (5) Shri P. K. Deo
- (6) Shri Ebrahim Sulaiman Sait
- (7) Shri S. A. Shamim
- (8) Shri Krishnan Manoharan

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- (9) Shri Jambuwant Dhote
- (10) Shri Shibban Lal Saksena

Shri K. Raghu Ramaiah replied to the debate.

The amendments moved by Shri Ramavatar Shastri were negatived.

The amendment moved by Shri K. Raghu Ramaiah was adopted.

The motion as amended was adopted as follows:----

- "This House resolves that the current session of Lok Sabha being in the nature of a special session to consider the Constitution (Forty-fourth Amendment) Bill, 1976 and certain unavoidable and essential Government business, only Government business be transacted during the session and no other business whatsoever including Questions, Calling Attention and any other business to be initiated by a private Member be brought before or transacted in the House during the session and all relevant rules on the subject in the Rules of Procedure and Conduct of Business in Lok Sabha do hereby stand suspended to that extent:
- Provided that after the disposal of the Constitution Amendment Bill, time permitting, the Speaker may in his discretion allow Calling Attentions and Short Duration Discussions."

11. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding (1) time allocation for the Constitution (Forty-fourth Amendment) Bill, 1976; (2) fixation of sitting of Lok Sabha on Saturday, the 30th October, 1976; and (3) cancellation of lunch-break.

The House agreed.

12. Government Bill-Under Consideration

The Constitution (Forty-fourth Amendment) Bill, 1976

The motion for consideration of the Bill was moved by Shri H. R. Gokhale.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Shibban Lal Saksena.

An amendment for reference of the Bill to a Joint Committee was moved by Shri M. C. Daga.

The following Members took part in the debate:---

- (1) Shri Indrajit Gupta
- (2) Shri K. Hanumanthaiya
- (3) Shri Era Sezhiyan
- (4) Shri Dinesh Chandra Goswami
- (5) Shri O. V. Alagesan
- (6) Dr. Kailas

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- (7) Shri B. R. Shukla
- (8) Shri P. Ranganath Shenoy
- (9) Shri Jagannath Rao
- (10) Shri K. M. "Madhukar"
- (11) Shri Balakrishna Venkanna Naik
- (12) Shri Priya Ranjan Das Munsi
- (13) Sardar Swaran Singh Sokhi
- (14) Shri Chapalendu Bhattacharyyia (Speech unfinished).

The discussion was not concluded.

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(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th October, 1976)

S. L. SHAKDHER, Secretary-General.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, October 26, 1976 Kartika 4, 1898 (Saka)

No. 604

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1. Papers Laid on the Table

The following papers were laid on the Table:----

- (1) A statement (Hindi and English versions) regarding change in the financial arrangements for the construction of Jakhapura-Banaspani railway line.
- (2) A statement (Hindi and English versions) on the accident to the Indian Airlines Caravelle Aircraft at Bombay Airport on the 12th October, 1976.
- (3) (i) A copy of the Administration Report of the Tamil Nadu Water Supply and Drainage Board for the year 1974-75, under sub-section (1) of section 44 of the Tamil Nadu Water Supply and Drainage Board Act, 1970 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report.
- (4) (a) A copy each of the following Notifications under sub-section
 (2) of section 123 of the Tamil Nadu Town and Country Planning Act, 1971 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
 - (i) G.O. Ms. 1413 published in Tamil Nadu Government Gazette dated the 10th September, 1975.
 - (ii) G.O. Ms. 1803 published in Tamil Nadu Government Gazette dated the 19th November, 1975.
 - (iii) G.O. Ms. 1873 published in Tamil Nadu Government Gazette dated the 26th November, 1975.
 - (iv) G.O. Ms. 1885 published in Tamil Nadu Government Gazette dated the 3rd December, 1975.

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- (v) G.O. Ms. 1895 published in Tamil Nadu Government Gazette dated the 3rd December, 1975.
- (vi) The Tamil Nadu Town and Country Planning Board (Preparation and Submission of Annual Report) Rules, published in Notification No. G.O. Ms. 231 in Tamil Nadu Government Gazette dated the 3rd March, 1976.
- (vii) G.O. Ms. 1166 published in Tamil Nadu Government Gazette dated the 30th June, 1976.
- (b) A statement (Hindi and English versions)---
 - (i) explaining reasons for not laying the Hindi versions of the above Notifications; and
 - (ii) showing reasons for delay in laying the above Notifications.
- (5) A copy of Notification No. G.S.R. 1108 (Hindi version) published in Gazette of India dated the 31st July, 1976 containing corrigendum to the Hindi version of Notification No. G.S.R. 2691 dated the 22nd November, 1975, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (6) A copy of the Railways Red Tariff (Seventh Amendment) Rules, 1976 (Hindi and English versions), published in Notification No. G.S.R. 1384 in Gazette of India dated the 25th September, 1976, issued under section 47 of the Indian Railways Act, 1890.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 10 of the Oilfields (Regulation and Development) Act, 1948:—
- (i) S.O. 600(E) published in Gazette of India dated the 8th September, 1976.
- (ii) The Petroleum and Natural Gas (Second Amendment) Rules, 1976, published in Notification No. G.S.R. 792(E) in Gazette of India dated the 8th September, 1976.
- (8) A copy of the Monopolies and Restrictive Trade Practices (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1392 in Gazette of India dated the 25th September, 1976, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (9) (a) A copy each of the following Notifications under sub-section (3) of section 54 of the Tamil Nadu Prohibition Act, 1937 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
 - (i) G.O. Ms. 366 published in Tamil Nadu Government Gazette dated the 17th December, 1975 making certain amendments to the Madras Liquor (Licence and Permit) Rules, 1960.

- (ii) G.O. Ms 370 published in Tamil Nadu Government Gazette dated the 7th January, 1976 making certain amendments to the Madras Denatured Spirit, Methyl Alcohol and Varnish (French Polish) Rules, 1959.
- (iii) G.O. Ms 371 published in Tamil Nadu Government Gazette dated the 7th January, 1976 making certain amendment to the Madras Liquor (Licence and Permit) Rules, 1960.
- (iv) G.O. Ms 372 published in Tamil Nadu Government Gazette dated the 7th January, 1976 making certain amendments to the Madras Liquor (Licence and Permit) Rules, 1960.
- (v) G.O. Ms 375 published in Tamil Nadu Government Gazette dated the 7th January, 1976 making certain amendment to the Madras Liquor (Licence and Permit) Rules, 1960.
- (vi) G.O. Ms 388 published in Tamil Nadu Government Gazette dated the 7th January, 1976 making certain amendment to the Madras Liquor (Licence and Permit) Rules, 1960.
- (vii) G.O. Ms 24 published in Tamil Nadu Government Gazette dated the 18th February, 1976 making certain amendments to the Madras Liquor (Licence and Permit) Rules, 1960.
- (viii) G.O. Ms 50 published in Tamil Nadu Government Gazette dated the 3rd March, 1976 making certain amendment to the Madras Denatured Spirit. Methyl Alcohol and Varnish (French Polish) Rules, 1959.
- (ix) G.O. Ms 86 published in Tamil Nadu Government Gazette dated the 24th March, 1976 making certain amendment to the Madras Liquor (Licence and Permit) Rules, 1960.
- (x) G.O. Ms 104 published in Tamil Nadu Government Gazette dated the 25th March. 1976 making certain amendments to the Madras Liquor (Licence and Permit) Rules, 1960.
 - (xi) G.O. Ms 163 published in Tamil Nadu Government Gazette dated the 26th May. 1976 making certain amendment to the Madras Denatured Spirit. Methyl Alcohol and Varnish (French Polish) Rules, 1959.
 - (xii) G.O. Ms 193 published in Tamil Nadu Government Gazette dated the 30th June. 1976 making certain amendment to the Madras Denatured Spirit, Methyl Alcohol and Varnish (French Polish) Rules, 1959.
 - (xiii) G.O. Ms 199 published in Tamil Nadu Government Gazette dated the 30th June, 1976 making certain amendment to the Madras Rectified Spirit Rules, 1959.

- (xiv) G.O. Ms 244 published in Tamil Nadu Government Gazette dated the 18th August, 1976 making certain amendments to the Madras Denatured Spirit, Methyl Alcohol and Varnish (French Polish) Rules, 1959.
- (xv) G.O. Ms 277 published in Tamil Nadu Government Gazette dated the 29th September, 1976 making certain amendment to the Madras Denatured Spirit, Methyl Alcohol and Varnish (French Polish) Rules, 1959.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) to (xiii) above.
- (c) A statement (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above Notifications.

2. Motion Regarding Joint Committee

Dr. Henry Austin moved the following motion:---

"That this House do appoint Shri Shanker Rao Savant to the Joint Committee on the Bill further to amend the Constitution of India in the vacancy caused by the resignation of Shri Arjun Shripat Kasture from Lok Sabha."

The motion was adopted.

3. Motion Regarding Report of Joint Committee-Extension of Time

Dr. Henry Austin moved the following motion:---

"That this House do further extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India."

The motion was adopted.

4. Government Bill-Under Consideration

The Constitution (Forty-fourth Amendment) Bill, 1976

Discussion on the motion for consideration of the Bill and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved on the 25th October, 1976, continued.

The following Members took part in the debate:---

- (1) Shri Chapalendu Bhattacharyyia
- (2) Shri Frank Anthony
- (3) Sardar Swaran Singh
- (4) Shri Krishnan Manoharan
- (5) Shri C. M. Stephen
- (6) Shri N. Sreekantan Nair

- (7) Shri Vasant Sathe
- (8) Shri H. N. Mukerjee
- (9) Shri Bhagwat Jha Azad
- (10) Shri Ebrahim Sulaiman Sait
- (11) Shri Ramsahai Pandey
- (12) Shri S. N. Misra
- (13) Shri Hari Singh (Speech unfinished).

The discussion was not concluded.

*5. Personal Explanation under Rule 357

Sarvashri Bhogendra Jha and Priya Ranjan Das Munsi stated by way of personal explanation that their consent had not been taken by Shri M. C. Daga for inclusion of their names in the amendment for reference of the Constitution (Forty-fourth Amendment) Bill, 1976 to a Joint Committee. In fact they were not in favour of the reference of the Bill to a Joint Committee.

Thereafter, the Deputy Speaker ruled that the amendment for reference of the Bill to a Joint Committee moved by Shri Daga on the 25th October, 1976 was irregular and it could not be put to the vote of the House.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27th October, 1976.)

S. L. SHAKDHER, Secretary-General.

*Made at 2.20 P.M.

GMGIPMRND-LS I-1870 LS-26-10-76-700.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, October 27, 1976 Kartika 5, 1898 (Saka)

No. 605

11 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) on the accidents that a occurred in the Central Sounda and Sudamdih Collieries on the 16th September and 4th October, 1976 respectively.
- (2) A statement (Hindi and English versions) on the amendment of article 83(5) of the Memorandum and Articles of Association of the National Building Construction Corporation Limited.
- (3) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:---
 - (i) G.S.R. 799(E) published in Gazette of India dated the 13th September, 1976 containing corrigenda to the English version of the Sugarcane (Control) Amendment Order, 1974 published in Notification No. G.S.R. 402(E) dated the 25th September, 1974.
 - (ii) The Sugarcane (Control) Amendment Order, 1976 (Hindi and English versions) published in Notification No. G.S.R. 815(E) in Gazette of India dated the 24th September, 1976.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the Alt India Services Act, 1951:---
 - (i) The Indian Forest Service (Fixation of Cadre Strength) Found Amendment Regulations, 1976, published in Notification No. G.S.R. 795(E) in Gazette of India dated the 9th September, 1976.
 - (ii) The Indian Forest Service (Pay) Amendment Rules, 1976, published in Notification No. G.S.R. 796(E) in Gazette of India dated the 9th September, 1976.

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- (5) A copy of the Tamil Nadu Hindu Religious and Charitable Endowments Advisory Committee Rules, 1976 (Hindi and English versions) published in Notification No. G.O.Ms 1163 in Tamil Nadu Government Gazette dated the 1st September, 1976, under sub-section (3) of section 116 of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (6) A copy of the Central Excise (Twenty-second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1327 in Gazette of India dated the 11th September, 1976, under section 38 of the Central Excises and Salt Act, 1944.
- (7) A copy of Notification No. G.S.R. 828(E) (Hindi and English versions) published in Gazette of India dated the 30th September, 1976, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (8) A copy of Notification No. G.S.R. 806(E) (Hindi and English versions) published in Gazette of India dated the 18th September, 1976 making certain amendment to Notification No. G.S.R. 1457 dated the 1st October, 1971, under section 51 of the Finance (No. 2) Act, 1971.
- (9) A copy of the Delhi Sales Tax (Eighth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. F. 4|25|76-Fin.(G) in Delhi Gazette dated the 31st August, 1976, under section 72 of the Delhi Sales Tax Act, 1975.
- (10) A copy of the Annual Report (Hindi and English versions) of the Agricultural Refinance and Development Corporation, Bombay for the year ended the 30th June, 1976 along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance and Development Corporation Act, 1963.
- (11) A statement (Hindi and English versions) indicating the result of the market loan floated by the Government of India in October, 1976.
- (12) A copy of the Emergency Risks (Goods) Insurance (Fourth Amendment) Scheme, 1976, (Hindi and English versions), published in Notification No. S.O. 618(E) in Gazette of India dated the 17th September, 1976, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971.
- (13) A copy of the Emergency Risks (Undertakings) Insurance (Fifth Amendment) Scheme, 1976 (Hindi and English versions), published in Notification No. S.O. 619(E) in Gazette of India dated the 17th September, 1976, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971.

- (14) A copy of the General Insurance (Termination, Superannuation and Retirement of Officers and Development Staff) Scheme, 1976 (Hindi and English versions), published in Notification No. S.O. 627(E) in Gazette of India dated the 21st September, 1976, under section 17 of the General Insurance Business (Nationalisation) Act, 1972.
- (15) A copy of the Iron Ore Mines Labour Welfare Cess (First Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1386 in Gazette of India dated the 25th September, 1976, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961.
- (16) A copy each of the following Notifications (Hindi and English versions) under Section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
 - (i) The Coal Mines Provident Fund (Third Amendment) Scheme, 1976, published in Notification No. G.S.R. 1387 in Gazette of India dated the 25th September, 1976.
 - (ii) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1976, published in Notification No. G.S.R. 1388 in Gazette of India dated the 25th September, 1976.
 - (iii) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1976, published in Notification No. G.S.R. 1389 in Gazette of India dated the 25th September, 1976.
 - (iv) The Neyveli Coal Mines Provident Fund (Second Amendment) Scheme, 1976, published in Notification No. G.S.R. 1390 in Gazette of India dated the 25th September, 1976.
 - (v) The Coal Mines Provident Fund (Second Amendment) Scheme, 1976, published in Notification No. G.S.R. 1391 in Gazette of India dated the 25th September, 1976.
- (17) A copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:---
 - (i) G.S.R. 1322 (Hindi version) published in Gazette of India dated the 11th September, 1976 containing corrigendum to the Hindi version of Notification No. G.S.R. 707 dated the 22nd May, 1976.
 - (ii) The Employees' Provident Funds (Fourth Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1355 in Gazette of India dated the 18th September, 1976.
 - (iii) The Employees' Provident Funds (Fifth Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1427 in Gazette of India dated the 2nd October, 1976.

2. Report of Committee on Government Assurances

Shri Mulki Raj Saini presented the Eighteenth Report of the Committee on Government Assurances.

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3. Government Bill—under consideration

The Constitution (Forty-fourth mendment) Bill, 1976.

Discussion on the motion for consideration of the Bill and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved on the 25th October, 1976, continued.

The following Members took part in the debate:---

(1) Shri Hari Singh

- (2) Shri P. K. Deo
- (3) Dr. V. K. R. Varadaraja Rao
- (4) Shri Shibban Lal Saksena
- (5) Shri R. K. Khadilkar
- (6) Shri Shiv Kumar Shastri
- (7) Shri N. K. P. Salve
- (8) Shri S. A. Shamim
- **/(9)** Shrimati Maya Ray
- (10) Shri G. Viswanathan
- (11) Dr. Henry Austin
- (12) Shrimati Parvathi Krishnan
 - (13) Shri Dharnidhar Das
 - (14) Shri P. G. Mavalankar
- +(15) Shrimati Mukul Banerji
 - (16) Dr. Rudra Pratap Singh
 - (17) Shri Jambuwant Dhote
 - (18) Sri Amrit Nahata
 - (19) Shri Kartik Oraon
 - (20) Shri Nathuram Mirdha
- (21) Shri R. R. Sharma
- (22) Shrimati Indira Gandhi
- -(23) Shri Darbara Singh
 - (24) Shri Nathu Ram Ahirwar
 - (25) Shri D. K. Panda
 - (26) Shri Bibhuti Mishra
 - (27) Shri T. Balakrishniah
 - (28) Shri Aravinda Bala Pajanor
 - (29) Shri Genda Singh
 - (30) Shri Rana Bahadur Singh
 - (31) Shri Nawal Kishore Sinha
 - (32) Shri Shankar Dayal Singh

(33) Shri N. S. Kamble (34) Shri Inder J. Malhotra (35) Shri S. M. Banerjee (36) Shri Shashi Bhushan (37) Shri Jagannath Mishra (38) Shri K. Suryanarayana (39) Shri S. N. Singh (40) Shri K. Lakkappa (41) Shri M. C. Daga (42) Shri M. Satvanarayan Rao (43) Shri Giridhar Gomango (44) Shri Md. Jamilurrahman (45) Shri R. P. Yadav (46) Shri Y. S. Mahajan (47) Shri K. Mayathevar (48) Shri Paripoornanand Painuli (49) Shri P. Ganga Reddy (50) Shri Bishwanath Roy (51) Shri Chandulal Chandrakar (52) Shri Dharnidhar Basumatari (53) Shri K. Ramkrishna Reddy (54) Shri Arjun Sethi (55) Shri Shankar Narayan Singh Deo (56) Shri Shyam Sunder Mohapatra (57) Shri K. Narayana Rao (58) Shri P. Ankineedu Prasadarao (59) Shri Damodar Pandey (60) Dr. Govind Das Richhariva (61) Shri Shankar Dev (62) Shri Jagdish Chandra Dixit (63) Shri M iRam Gopal Reddy (64) Shri I. H. Khan (65) Shri D. B. Chandra Gowda (66) Shri Ramji Ram (67) Shri C. K. Jaffer Sharief (68) Shri Paokai Haokip The discussion was not concluded.

11.02 P.M.

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(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th October, 1976).

S. L. SHAKDHER, Secretary-General.

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GMGIPMRND-LS I-1901 LS-27-10-76-700.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, October 28, 1976 Kartika 6, 1898 (Saka)

No. 606

11 A.M.

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1. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. S.O.3559 in Gazette of India dated the 9th October, 1976, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) G.S.R. 797(E) published in Gazette of India dated the 10th September, 1976.
 - (ii) G.S.R. 798(E) published in Gazette of India dated the 10th September, 1976.
 - (iii) G.S.R. 842(E) published in Gazette of India dated the 12th October, 1976 together with an explanatory memorandum.
 - (iv) G.S.R. 846(E) published in Gazette of India dated the 14th October, 1976 together with an explanatory memorandum.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:----
 - (i) G.S.R. 1393 published in Gazette of India dated the 25th September, 1976 together with an explanatory memorandum.
 - (ii) G.S.R. 1492 published in Gazette of India dated the 16th October, 1976 together with an explanatory memorandum.
- (4) (i) A copy of Notification No. L.5237 75 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 17th March, 1976 making certain amendment to the Rules for the supply and distribution of stamp as in force in the State

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of Tamil Nadu, under sub-section (2) of section 75-A of the Indian Stamp Act, 1899 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---
- (i) The Indian Administrative Service (Appointment by Promotion) Fifth Amendment Regulations, 1976, published in Notification No. G.S.R. 1461 in Gazette of India dated the 16th October, 1976.
- (ii) The Indian Police Service (Appointment by Promotion) Second Amendment Regulations, 1976, published in Notification No. G.S.R. 1462 in Gazette of India dated the 16th October, 1976.
- (iii) The Indian Forest Service (Appointment by Promotion) Third Amendment Regulations, 1976, published in Notification No. G.S.R. 1463 in Gazette of India dated the 16th October, 1976.
- (iv) The Indian Administrative Service (Cadre) Amendment Rules, 1976, published in Notification No. G.S.R. 1464 in Gazette of India dated the 16th October, 1976.
- (v) The Indian Police Service (Cadre) Amendment Rules, 1976, published in Notification No. G.S.R. 1465 in Gazette of India dated the 16th October, 1976.
- (vi) The Indian Forest Service (Cadre) Amendment Rules, 1976, published in Notification No. G.S.R. 1466 in Gazette of India dated the 16th October, 1976.
- (6) A copy of the Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Regulations, 1976 (Hindi and English versions) published in Notification No. G.S.R. E3 in Chandigarh Administration Gazette dated the 18th May, 1976, issued under section 32 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
- (7) A copy of the Certified Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1974-75, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.
- (8) A copy of the Indian Telegraph (Eighth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1320 in Gazette of India dated the 11th September, 1976, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (9) (a) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review (Hindi and English versions) by the Government on the working of the Orissa Agro and Small Industries

Corporation Limited, Cuttack, for the years 1968-69 and 1969-70.

- (ii) Annual Report of the Orissa Agro and Small Industries Corporation Limited, Cuttack, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) Annual Report of the Orissa Agro and Small Industries Corporation Limited, Cuttack, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi versions of the Reports mentioned at (ii) and (iii) above.
- (c) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (9)(a) above.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:---
 - (i) The Post Office Savings Banks (Fourth Amendment) Rules, 1976, published in Notification No. G.S.R. 813(E) in Gazette of India dated the 24th September, 1976.
 - (ii) The Post Office Savings Banks (Fifth Amendment) Rules, 1976, published in Notification No. G.S.R. 1469 in Gazette of India dated the 16th October, 1976.
- (11) A copy of the National Savings Certificates (Fifth Issue) (Third Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 824(E) in Gazette of India dated the 29th September, 1976, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.

2. Government Bill-Under Consideration

The Constitution (Forty-fourth Amendment) Bill, 1976

Shri H. R. Gokhale replied to the debate on the motion for consideration of the Bill and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved on the 25th October, 1976.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon was negatived.

On the motion for consideration of the Bill, the House divided, Ayes 346; Noes 2. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up. It was decided by the House that clause-by-clause consideration might proceed as usual but voting on amendments and clauses be held between 5.30 and 6 P.M.

By 5.30 P.M. consideration of Clauses 2 to 7 had been concluded. Clause 8 and amendments moved thereto were under consideration. Voting commenced at 5.30 P.M.

On the motion for adoption of Clause 2, the House divided, Ayes 353; Noes Nil. Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 3, the House divided, Ayes 354; Noes Nil. Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 4, the House divided, Ayes 354; Noes 5. Clause 4 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On amendment No. 451 to Clause 5 moved by Shri Indrajit Gupta, the House divided, Ayes 24; Noes 328. The amendment was accordingly negatived. An amendment moved by Shri H. R. Gokhale to Clause 5 was adopted. On the motion for adoption of Clause 5 as amended, the House divided, Ayes 324; Noes 30. Clause 5 as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 6, the House divided, Ayes 351; Noes 2. Clause 6 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 7, the House divided, Ayes 358; Noes Nil. Clause 7 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration of the Bill was not concluded.

5.55 P.M.

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(Lok Sabha adjourned till 11 A.M. on Friday, the 29th October, 1976)

S. L. SHAKDHER, Secretary-General.

GMGIPMRND-LSI-1929 (D) LS-28-10-76-700.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, October 29, 1976 Kartika 7, 1898 (Saka)

No. 607

11 A.M.

1. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:----
 - (i) G.S.R. 1248 published in Gazette of India dated the 28th August, 1976 together with an explanatory memorandum.
 - (ii) G.S.R. 1328 published in Gazette of India dated the 11th September, 1976 together with an explanatory memorandum.
 - (iii) G.S.R. 1356 published in Gazette of India dated the 18th September, 1976 together with an explanatory memorandum.
 - (iv) G.S.R. 834(E) published in Gazette of India dated the 7th October, 1976 together with an explanatory memorandum.
- (2) A copy of the Central Excise (Twenty-fourth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 833(E) in Gazette of India dated the 7th October, 1976, under section 38 of the Central Excises and Salt Act, 1944, together with an explanatory memorandum.
- (3) A copy of the Central Board for the Prevention and Control of Water Pollution (Procedure for Transaction of Business) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1489 in Gazette of India dated the 16th October, 1976, under sub-section (3) of Section 63 of the Water (Prevention and Control of Pollution) Act, 1974.
- (4) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Development Authority for the year 1972-73 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (5) A copy of the Coir Industry (First Amendment) Rules, 1976 (Hindi and English versions) published in Notification No.

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G.S.R. 1122 in Gazette of India, dated the 31st July, 1976, under sub-section (3) of section 26 of the Coir Industry Act, 1953.

- (6) A copy of the Border Security Force Leave (First Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1302 in Gazette of India dated the 11th September, 1976, under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (7) A copy of Notification No. G.S.R. 1371 published in Gazette of India, dated the 25th September, 1976 containing corrigendum to the English version of Notification No. G.S.R. 861 dated the 19th June, 1976, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (8) A copy of the Report (1970) (Hindi version) of the Tariff Commission on the Price Structure of Man-made Fibre Industry-Viscose and Acetate Filament Yarn and Staple Fibre.
- (9) A copy of the Coffee (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1192 in Gazette of India, dated the 14th August, 1976, under subsection (3) of section 48 of the Coffee Act, 1942.
- (10) A copy each of the following papers (Hindi version) under subsection (4) of section 23 of the Institute of Technology Act. 1961:—
 - (i) Certified Accounts of the Indian Institute of Technology, Kanpur, for the year 1973-74 along with the Audit Report thereon.
 - (ii) Certified Accounts of the Indian Institute of Technology, ^{7/} Madras, for the year 1974-75 along with the Audit Report thereon.
- (11) A copy each of the following Reports (Hindi and English versions):----
 - (i) Annual Report of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1975-76.
 - (ii) Annual Report of the Technical Teachers' Training Institute (Southern Region) Madras, for the year 1975-76.
- (12) A copy of the Annual Report (Hindi) and English versions of the National Book Trust, India, for the year 1975-76.
- (13) (i) A copy of the Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1975-76.
 - (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above Report.
- (14) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1975-76.

2. Government Bill-Under Consideration

The Constitution (Forty-fourth Amendment) Bill, 1976

Clause-by-clause consideration of the Bill continued.

By 5.30 P.M. consideration of Clauses 8 to 12 had been concluded. Clause 12 and amendments moved thereto were under consideration. Voting commenced at 5.30 P.M.

On amendment No. 454 to Clause 8 moved by Shri Indrajit Gupta, the House divided, Ayes 27; Noes 325. The amendment was accordingly negatived. On the motion for adoption of Clause 8, the House divided, Ayes 356; Noes Nil. Clause 8 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On amendment No. 490 to Clause 9 moved by Shri Ebrahim Sulaiman Sait, the House divided, Ayes 27; Noes 325. The amendment was accordingly negatived. On the motion for adoption of Clause 9, the House divided, Ayes 357; Noes 1. Clause 9 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On amendment No. 459 to Clause 10 moved by Shri Indrajit Gupta, the House divided, Ayes 20; Noes 329. The amendment was accordingly negatived. On the motion for adoption of Clause 10, the House divided, Ayes 358; Noes Nil. Clause 10 was adopted by a majority of the total membership of the House and by a majority of not less than two thirds of the Members present and voting.

On the motion for adoption of Clause 11, the House divided, Ayes 355; Noes Nil. Clause 11 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 12, the House divided, Ayes 356; Noes Nil. Clause 12 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Thereafter consideration of Clause 13 and amendments moved thereto was resumed.

Consideration of Clauses 13 to 16 concluded.

Consideration of Clause 17 and amendments moved thereto was not concluded.

Clause-by-clause consideration of the Bill was not concluded.

*3. Announcement by Speaker regarding Constitution (Forty-Fourth Amendment) Bill

The Speaker informed the House that a large number of Members had represented to him that it would not be possible for them to be present in

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^{*}Made at 5-30 P.M.

the House at the time of voting on clauses of the Constitution Amendment Bill on Saturday, the 30th October, 1976 on account of their prior engagements fixed for that day. In view of that the Speaker suggested—

- (1) that there might be no voting on Saturday, the 30th October, 1976; and
- (2) amendments and clauses on which discussion was concluded on Saturday, the 30th October and Monday, the 1st November, 1976 might be put to vote at 5-30 P.M. on Monday, the 1st November, 1976.

The House agreed.

*4. Statement by Minister regarding Constitution (Forty-Fourth Amendment) Bill

The Minister of Parliamentary Affairs made a statement that (1) one more day viz. 2nd November, 1976 might also be allotted for the Constitution Amendment Bill and (2) the House might sit up to 8 P.M. on the 29th and 30th October, 1976.

The House agreed.

8 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 30th October, 1976).

S. L. SHAKDHER, Secretary-General.

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*Made at 5-30 P.M.

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BULLETIN-PART I

[Brief Record of Proceedings]

Saturday, October 30, 1976 Kartika 8, 1898 (Saka)

No. 608

11.08 A.M.

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1. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of Notification No. S.O. 683(E) (Hindi and English versions) published in Gazette of India, dated the 19th October, 1976, issued under sub-section (1) of section 9 of the Industries (Development and Regulation) Act, 1951.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the Machine Tool Corporation of India Limited, Ajmer, for the year 1974-75.
 - (ii) Annual Report of the Machine Tool Corporation of India Limited, Ajmer, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Half-yearly Report (Hindi and English versions) on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the period from 1st April, 1975 to 30th September, 1975, under sub-section (1) of section 19 of the Coir Industry Act, 1953.
- (4) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:---
 - (i) The Wheat Roller Flour Mills (Licensing and Control) Amendment Order, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1296 in Gazette of India, dated the 4th September, 1976.

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- (ii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Third Amendment Order, 1976 (Hindi and English versions) published in Notification No. G.S.R. 804(E) in Gazette of India, dated the 15th September, 1976.
- (iii) The Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Second Amendment) Order, 1976 (Hindi and English versions) published in Notification No. 809(E) in Gazette of India, dated the 20th September, 1976.
- (iv) The Rice and Paddy (Southern Zone) Movement Control Order, 1976 published in Notification No. G.S.R. 832(E) in Gazette of India, dated the 6th October, 1976.
- (v) The Northern Rice Zone (Movement Control) Amendment Order, 1976 (Hindi and English versions) published in Notification No. G.S.R. 835(E) in Gazette of India, dated the 8th October, 1976.
- (vi) G.S.R. 836(E) (Hindi and English versions) published in Gazette of India, dated the 8th October, 1976 rescinding certain Orders.
- (vii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fourth Amendment Order, 1976 published in Notification No. G.S.R. 844(E) in Gazette of India, dated the 13th October, 1976.
- (viii) The Inter-Zonal Wheat Products (Movement Control) Order, 1976 published in Notification No. G.S.R. 845(E) in Gazette of India, dated the 13th October, 1976.
- (5) A copy of Notification No. S.O. 3538 (Hindi and English versions) published in Gazette of India, dated the 9th October, 1976 containing Errata to Notification No. S.O. 327(E) dated the 29th April, 1976, laid under Section 17 of the General Insurance Business (Nationalisation) Act, 1972.

2. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 1st November, 1976.

3. Government Bill-Introduced

The Electricity (Supply) Amendment Bill, 1976.

4. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Electricity (Supply) Amendment Ordinance, 1976, was laid on the Table.

5. Government Bill—Under Consideration

The Constitution (Forty-fourth Amendment) Bill, 1976

Clause-by-clause consideration of the Bill continued.

Consideration of Clauses 17 to 42 was concluded.

Clause-by-clause consideration of the Bill was not concluded.

*6. Statement by Minister Regarding Sitting of Lok Sabha on 4th and 5th November

The Minister of Parliamentary Affairs made a statement that Business Advisory Committee had recommended today that the House might sit also on Thursday, the 4th and Friday, the 5th November, 1976.

7. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Sixty fifth Report of the Business Advisory Committee.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 1st November, 1976).

S. L. SHAKDHER, Secretary-General.

*Made at 1.50 P.M.

CORRIGENDUM

In Bulletin Part I, dated October 29, 1976-Page 3, paragraph 2, line 4, for "Clause 12" read "Clause 13"

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 1, 1976/Kartika 10, 1898 (Saka)

No. 609

11 A.M.

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1. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Merchant Shipping (Prevention of Pollution of the Sea by Oil) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1349 in Gazette of India, dated the 18th September, 1976, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969 read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat:--
 - (i) (GHN 64) GST 1076 (S. 49) (50)-TH published in Gujarat Government Gazette dated the 26th August, 1976 making certain amendment to Notification No. (GHN 627) GST 1070 (S. 49)-TH dated the 29th April, 1970.
 - (ii) (GHN 65) GST 1076 (S. 49)-(51)-TH published in Gujarat Government Gazette dated the 26th August, 1976 making certain amendment to Notification No. (GHN 627) GST 1070 (S. 49)-TH dated the 29th April, 1970.
- (3) A copy of Notification Nos. (GHN 68) GST 1076/S. 5(2)-(3)-TH (Hindi and English versions) published in Gujarat Government Gazette dated the 1st September, 1976 making certain amendment in Schedule I to the Gujarat Sales Tax Act, 1969, under sub-section (3) of section 5 of the said Act read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat.
- (4) A copy of Notification No. (GHN 69) GST 1076/(S. 23-(4)-TH (Hindi and English versions) published in Gujarat Government Gazette dated the 1st September, 1976 making certain amendment in Part A of Schedule II to the Gujarat Sales Tax Act, 1969, under sub-section (2) of section 23 of the said Act read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat.

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- (5) (i) A copy each of 20 fresh Supplementary Agreements (Hindi and English versions) entered into by the Reserve Bank of India with the State Governments from 19th May, 1976 to 24th August, 1976 in terms of section 21A(1) of the Reserve Bank of India Act, 1934, under sub-section (2) of section 21A of the said Act.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Agreements.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
 - (i) S.O. 3099 to 3107 published in Gazette of India dated the 21st August, 1976.
 - (ii) S.O. 3115 to 3117 published in Gazette of India dated the 28th August, 1976.
 - (iii) S.O. 3269 and 3270 published in Gazette of India dated the 11th September, 1976.
- (7) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976:—
 - (i) The Urban Land (Ceiling and Regulation) Fifth Amendment Rules, 1976, published in Notification No. G.S.R. 1261 in Gazette of India, dated the 28th August, 1976 together with an explanatory memorandum.
 - (ii) The Urban Land (Ceiling and Regulation) Sixth Amendment Rules, 1976, published in Notification No. G.S.R. 1262 in Gazette of India, dated the 28th August, 1976 together with an explanatory memorandum.
 - (iii) The Urban Land (Ceiling and Regulation) Seventh Amena ment Rules, 1976, published in Notification No. G.S.R. 803(E) in Gezette of India, dated the 15th September, 1976 together with an explanatory memorandum.
- (8) A copy of the House-hold Electrical Appliances (Quality control) Amendment Order, 1976 (Hindi and English versions) published in Notification No. S.O. 690(E) in Gazette of India dated the 21st October, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Twenty-second Amendment Regulations, 1976, published in Notification No. G.S.R. 848(E) in Gazette of India, dated the 15th October, 1976.
 - (ii) The Indian Administrative Service (Pay) Twentieth Amendment Rules, 1976, published in Notification No. G.S.R. 849(E) in Gazette of India, dated the 15th October, 1976.
- (10) (i) A copy of the Gujarat Surviving Alienations Abolition (Compensation Bonds) (Amendment) Rules, 1976, published

in Notification No. GHM-76/207-M/GSA/1076-Y in Gujarat Government Gazette, dated the 23rd July, 1976, under subsection (2) of section 28 of the Gujarat Surviving Alienations Abolition Act, 1963 read with clause (c) (iii) of the Proclamation, dated the 12th March, 1976 issued by the President in relation to the State of Gujarat together with an explanatory note.

- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the companies Act, 1956:—
 - (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1975-76.
 - (ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A copy each of the following papers (Hindi and English versions):—
 - (a) (i) Report (1975) o the Tariff Commission on the Price Structure of Industrial Alcohol.
 - (ii) Government Resolution No. L-12027 (9) 75-CH.II dated the 28th September, 1976 notifying Government's decisions on the above Report.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.
- (13) (i) A copy of the Annual Financial Statement for 1976-77 and Supplementary Financial Statement for 1975-76 of the Tamil Nadu Electricity Board, under sub-section (3) of section 61 of the Electricity (Supply) Act, 1948 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
 - (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above document.
- (14) (i) A copy of the Audit Report on the Annual Accounts of the Tamil Nadu Electricity Board for the year 1972-73, under subsection (5) of section 69 of the Electricity (Supply) Act, 1948 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
 - (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above document.
- (15) (i) A copy of the Annual Financial Statement of the Gujarat Electricity Board, Baroda, for the year 1976-77, under subsection (3) of section 61 of the Electricity (Supply) Act, 1948 read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat.

- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above document.
- (16) A copy of the Annual Report (Part I) (Hindi and English versions) of the Registrar of Newspapers for India on Press in Junia, 1975.
 - (17) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.
 - (i) Review by the Government on the working of the Film Finance Corporation Limited, Bombay, for the year 1974-75.
 - (ii) Annual Report of the Film Finance Corporation Limited, Bombay, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.
 - (18) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 10 of the Tamil Nadu Cinemas (Regulation) Act, 1955 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
 - (i) G.O. Ms 2868 published in Tamil Nadu Government Gazette dated the 22nd January, 1975 making certain amendments to the Tamil Nadu Cinemas (Regulation) Rules, 1957.
 - (ii) G.O. Ms 773 published in Tamil Nadu Government Gazette dated the 28th May, 1975 making certain amendments to the Tamil Nadu Cinemas (Regulation) Rules, 1957.
 - (iii) G.O. Ms 2280 published in Tamil Nadu Government Gazette dated the 7th January, 1976 making certain amendment to the Tamil Nadu Cinemas (Regulation) Rules, 1957.
 - (iv) G.O. Ms 191 published in Tamil Nadu Government Gazette dated the 18th February, 1976 making certain amendment to the Tamil Nadu Cinemas (Regulation) Rules, 1957.
 - (v) G.O. Ms 416 published in Tamil Nadu Government Gazette dated the 24th March, 1976 making certain amendment to the Tamil Nadu Cinemas (Regulation) Rules, 1957
 - (b) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
 - (19) (i) A copy of the Bombay Cinema (Gujarat Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. GH|G|131|BCR-3275|2383-A in Gujarat Government Gazette dated the 6th May, 1976, under sub-section (5) of section 9 of the Bombay Cinemas (Regulation) Act, 1953 read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

2. Reports of Public Accounts Committee

Shri H. N. Mukerjee presented the following Reports of the Public Accounts Committee:----

- (1) Two Hundred and thirty-fourth Report on Action Taken by Government on the recommendations contained in their Two Hundred and twenty-second Report on 'Regularisation of Contingency Fund Advances' relating to the Ministry of Finance (Department of Economic Affairs).
- (2) Two Hundred and thirty-fifth Report on Action Taken by Government on the recommendations contained in their Two Hundred and seventeenth Report on Accounting and Procedural Matters relating to the Ministry of Finance (Department of Economic Affairs) and Ministry of Finance (Defence).

3. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Nihar Laskar presented the Fifty-seventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Work₃ and Housing—Housing facilities for Scheduled Castes and Scheduled Tribes provided by the Delhi Development Authority in the Union Territory of Delhi.

4. Motion Regarding Sixty-fifth Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:-

"That this House do agree with the Sixty-fifth Report of the Business Advisory Committee presented to the House on the 30th October, 1976."

The motion was adopted

5. Government Bill-Under consideration

The Constitution (Forty-fourth Amendment) Bill, 1976

Clause-by-clause consideration of the Bill continued.

Consideration of Clauses 43 to 59, Clause 1, the Enacting Formula and the Long Title was concluded

The House decided that (i) Clauses of the Bill might be put to the vote of the House together in accordance with Rule 155, except in cases where Members wanted any particular Clause or Clauses to be put to vote separately, and (ii) amendments to individual Clauses might be disposed of as usual before the Clauses were put to vote.

On the motion for adoption of Clauses 13, 14, 15 and 16, the House divided, Ayes 361; Noes Nil. Clauses 13, 14, 15 and 16 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On amendment No. 462 to Clause 17 moved by Shri S. M. Banerjee, the House divided, Ayes 27; Noes 339. The amendment was accordingly negatived. An amendment to Clause 17 moved by Shri H. R. Gokhale was adopted. On the motion for adoption of Clause 17, as amended, the House divided, Ayes 342; Noes 25. Clause 17, as amended, was adopted

by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clauses 18, 19, 20, 21 as amended, 22, 23, 24, 25, 26, 27, 28, 29 as amended, 30 as amended, 31, 32, 33, 34 as amended, 35, 36, 37, 38, 39, 40, 41, and 42 as amended, the House divided, Ayes 366; Noes 1. Clauses 18, 19, 20, 21 as amended, 22, 23, 24, 25, 26, 27, 28, 29 as amended, 30 as amended, 31, 32, 33, 34 as amended, 35, 36, 37, 38, 39, 40, 41, and 42 as amended, were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On amendment No. 475 to Clause 43 moved by Shri Indrajit Gupta, the House divided, Ayes 28; Noes 339. The amendment was accordingly negatived. On the motion for adoption of Clause 43 the House divided, Ayes 338; Noes 25. Clause 43 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On amendment No. 478 to Clause 44 moved by Shri Indrajit Gupta, the House divided, Ayes 27; Noes 336. The amendment was accordingly negatived. On the motion for adoption of Clause 44, the House divided, Ayes 343; Noes 24. Clause 44 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 45, the House divided, Ayes 363; Noes 1. Clause 45 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 46, the House divided, Ayes 362; Noes 3. Clause 46 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clauses 47, 48, 49, 50, 51 as amended and 52 as amended, the House divided, Ayes 364; Noes 1. Clauses 47, 48, 49, 50, 51 as amended and 52 as amended were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On amendment No. 579 to Clause 53 moved by Shri Indrajit Gupta, the House divided, Ayes 26; Noes 331. The amendment was accordingly negatived. An amendment to Clause 53 moved by Shri C. M. Stephen was adopted. On the motion for adoption of Clause 53 as amended, the House divided, Ayes 338; Noes 25. Clause 53, as amended was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 54 as amended, the House divided. Ayes 363; Noes 1. Clause 54 as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-third₃ of the Members present and voting.

On the motion for adoption of Clause 55, as amended, the House divided. Ayes 359; Noes 3. Clause 55, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 56, the House divided, Ayes 361; Noes 1. Clause 56 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 57, the House divided, Ayes 361; Noes 3. Clause 57 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 58, the House divided, Ayes 365; Noes Nil. Clause 58 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 59, the House divided, Ayes 340; Noes 26. Clause 59 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 1 as amended, the House divided, Ayes 357; Noes 1. Clause 1 as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Enacting Formula and the Long Title were also adopted.

The discussion on the Bill was not concluded.

7.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 2nd November, 1976).

S. L. SHAKDHER, Secretary-General. BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, November 2, 1976 Kartika 11, 1898 (Saka)

No. 610

11.01 A.M.

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1. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Accounts* of the Cochin Port Trust for the year 1972-73 and the Audit Report thereon.
- (2) (i) A copy of the Tamil Nadu Urban Land (Ceiling and Regulation) Rules, 1976, published in Notification No. S.R.O. A|283(a)|
 76 (G.O. Ms 1641) in Tamil Nadu Government Gazette dated the 7th August, 1976 under sub-section (3) of section 45 of the Tamil Nadu Urban Land (Ceiling and Regulation) Act, 1976 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.
- (3) (A) A copy each of the following Notifications under sub-section (2) of section 123 of the Tamil Nadu Town and Country Planning Act, 1971 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
 - (i) G.O. Ms 652 published in Tamil Nadu Government Gazette dated the 7th May, 1975 containing—
 - (a) The Preparation and Sanction of Detailed Development Plan Rules;
 - (b) The Master Plan (Preparation, Producation and Sanction) Rules;
 - (c) Application for Planning Permission Rules;

*The Annual Accounts of the Cochin Port Trust were laid on the 31st August, 1976.

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- (d) The Planning Authorities (Association of Persons) Rules; and
- (e) The Disqualifications for being members of the Tamil Nadu Town and Country Planning Board or Planning Authorities Rules.
- (ii) G.O. Ms 1871 published in Tamil Nadu Government Gazene dated the 17th December, 1975.
- (iii) G.O. Ms 932 published in Tamil Nadu Government Gazette dated the 23rd June, 1976.
- (iv) G.O. Ms 980 published in Tamil Nadu Government Gazette dated the 16th June, 1976.
- (v) The Planning Authority (Preparation and Submission of Annual Report) Rules, published in Notification No. G.O. Ms 1232 in Tamil Nadu Government Gazette dated the 21st July, 1976.
- (B) A statement (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above Notifications.
- (4) (a) A copy each of the following Notifications Under sub-section
 (4) of section 119 of the Tamil Nadu Co-operative Societies Act,
 1961 read with clause (c)(iv) of the Proclamation dated the
 31st January, 1976 issued by the President in relation to the
 State of Tamil Nadu:—
 - (i) G.O. Ms 420 published in Tamil Nadu Government Gazette dated the 7th July, 1976 making certain amendments to 1 Tamil Nadu Co-operative Societies Rules, 1963.
 - (ii) G.O. Ms 422 published in Tamil Nadu Government Gazette dated the 7th July, 1976 making certain amendment to the Tamil Nadu Co-operative Societies Rules, 1963.
 - (iii) G.O. Ms 426 published in Tamil Nadu Government Gazette dated the 7th July, 1976 making certain amendment to the Tamil Nadu Co-operative Societies Rules, 1963.
 - (iv) G.O. Ms 427 published in Tamil Nadu Government Gazette dated the 7th July, 1976 making certain amendment to the Tamil Nadu Co-operative Societies Rules, 1963.
 - (v) G.O. Ms 485 published in Tamil Nadu Government Gazette dated the 28th July, 1976 making certain amendment to the Tamil Nadu Co-operative Societies Rules, 1963.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (c) A statement (Hindi and English versions) explaining reasons for not laying Hindi versions of the above Notifications.

- (5) A copy of the Certified Accounts (Hindi and English versions) of the National Co-operative Development Corporation, New Delhi, for the year 1974-75 together with the Audit Report thereon, under sub-section (4) of section 17 of the National Co-operative Development Corporation Act, 1962.
- (6) (i) A copy of the Tamil Nadu Court Fees Refund (by Order of Court) Rules, 1976 (Hindi and English versions) published in Notification No. G.O. Ms. 1328 in Tamil Nadu Government Gazette dated the 30th June, 1976, under section 78 of the Tamil Nadu Court Fees and Suits Valuation Act, 1955 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (7) (a) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:----
 - (i) The Aircraft (Second Amendment) Rules, 1976, published in Notification No. G.S.R. 973 in Gazette of India dated the 3rd July, 1976, together with an explanatory note.
 - (ii) The Aircraft (Third Amendment) Rules, 1976, published in Notification No. G.S.R. 1201 in Gazette of India dated the 14th August, 1976 together with an explanatory note.
 - (iii) The Aircraft (Fourth Amendment) Rules, 1976, published in Notification No. G.S.R. 1202 in Gazette of India dated the 14th August, 1976 together with an explanatory note.
- (b) Three statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (8) A copy of the Prevention of Food Adulteration (Fourth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1417 in Gazette of India dated the 2nd October, 1976, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (9) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for half year ending 30th September, 1975.
- (10) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
 - (i) Statement No. NLII—Tenth Session, 1970—Fourth Lok Sabba.

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- (ii) Statement No. XXXVII-Second Session, 1971
- (iii) Statement No. XXI-Fifth Session, 1972
- (iv) Statement No. XX--Ninth Session, 1973
- (v) Statement No. XXVI-Tenth Session, 1974
- (vi) Statement No. XVIII-Twelfth Session, 1974
- (vii) Statement No. XXII-Thirteenth Session, 1975
- (viii) Statement No. VI-Fifteenth Session, 1976
 - (ix) Statement No. V-Sixteenth Session, 1976
 - (x) Statement No. II--Seventeenth Session, 1976
- (11) (i) A copy of the Nagaland Tourist Vehicles Rules, 1970 (Nagaland Amendment Rules, 1976) (Hindi and English versions) published in Notification No. TPT|MV|44|70 (Pt) (2) in Nagaland Gazette dated the 14th August, 1976, under subsection (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iii) of the Proclamation dated the 22nd March, 1975 issued by the President in relation to the State of Nagaland.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (12) (i) A copy of the Annual Report of the Gujarat State Construction Corporation Limited, Gandhinagar, for the year ended 31st July, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956 read with clause (c)(iii) of the Proclamation dated the 12t¹ March, 1976 issued by the President in relation to the State of Gujarat.
 - (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Report.
- (13) A copy each of the following Notifications (Hindi and English versions), under sub-section (3) of section 17 of the Export (Quality Control and In pection) Act, 1963:—
 - (i) The Export of Steel Tubes and Tubulars (Quality Control and Inspection) Amendment Rules, 1976 published in Notification No. S O. 3417 in Gazette of India dated the 25th September, 1976.
 - (ii) The Export of Cast Iron Manhole Covers and Frames (Inspection) Amendment Rules, 1976 published in Notification No. S.O. 3418 in Gazette of India dated the 25th September, 1976.
 - (iii) The Export of Small Tools and Hand Tools (Quality Control and Inspection) Amendment Rules, 1976 published in Notification No. S.O. 3419 in Gazette of India dated the 25th September, 1976.

Fifth Lok Sabha

- (iv) The Export of Sewing Machines (Quality Control and Inspection) Amendment Rules, 1976 published in Notification No. S.O. 3420 in Gazette of India dated the 25th September, 1976.
- (v) The Export of Cast Iron Soil Pipes and Fittings (Inspection) Amendment Rules, 1976 published in Notification No. S.O. 3421 in Gazette of India dated the 25th September, 1976.
- (vi) The Export of Electric Fans (Quality Control and Inspection) Amendment Rules, 1976 published in Notification No. S.O. 3422 in Gaze: te of India dated the 25th September, 1976.
- (vii) The Export of Transmission Line Towers (Quality Control and Inspection) Amendment Rules, 1976 published in Notification No. S.O. 3423 in Gazette of India dated the 25th September, 1976.
- (viii) The Export of Power Driven Pumps (Quafity Control and Inspection) Amendment Rules, 1976 published in Notification No. S.O. 3424 in Gazette of India dated the 25th September, 1976.
- (ix) The Export of Electric Cables and Conductors (Inspection) Amendment Rules. 1976 published in Notification No. S.O. 3425 in Gazette of India dated the 25th September, 1976.
- (x) The Export of Diesel Engines (Quality Control and Inspection) Amendment Rules, 1976 published in Notification No. 3426 in Gazette of India dated the 25th September, 1976.
- (xi) The Export of Bicycles (Quality Control and Inspection) Amendment Rules, 1976 published in Notification No. S.O. 3427 in Gazette of India dated the 25th September, 1976.
- (xii) The Export of Coir Products (Inspection) Amendment Rules, 1976 published in Notification No. S.O. 3428 in Gazette of India dated the 25th September, 1976.
- (xiii) The Export of Coir Yarn (Inspection) Amendment Rules, 1976 published in Notification No. S.O. 3429 in Gazette of India dated the 25th September, 1976.
- (xiv) The Export of Coir Mattings (Inspection) Amendment Rules, 1976 published in Notification No. S.O. 3430 in Gazette of India dated the 25th September, 1976.
- (xv) The Export of Non-baled Coir Yarn (Inspection) Amendment Rules, 1976 published in Notification No. S.O. 3431 in Gazette of India dated the 25th September, 1976.
- (14) A copy each of the following statements (Hindi and English versions):---
 - (i) Statement showing the packing of controlled cloth during the period April 1975 to September, 1975.

- (ii) Statement showing the distribution of Controlled Cloth during the period April 1975 to September, 1975.
- (iii) Statement showing variety-wise allotment of Controlled Cloth to various States and to Retail shops out of April, 1975 packing (allotted in May, 1975).
- (iv) Statement showing variety-wise allotment of Controlled Cloth to various States and to Retail shops out of May, 1975 packing (allotted in June, 1975).
- (v) Statement showing variety-wise allotment of Controlled Cloth to various States and to Retail shops out of June, 1975 packing (allotted in July, 1975).
- (vi) Statement showing variety-wise allotment of Controlled Cloth
- to various States and to Retail shops out of July, 1975 packing (allotted in August, 1975).
- (vii) Statement showing variety-wise allotment of Controlled Cloth to various States and Retail shops out of August, 1975 packing (allotted in September, 1975).
- (viii) Statement showing variety-wise allotment of Controlled Cloth to various States and to Retail shops out of September, 1975 packing (allotted in October, 1975).
- (15) A copy of the Hindi version of Notification No. G.O. Ms 1006 published in Tamil Nadu Government Gazette dated the 1st January, 1976 making certain amendments to the Tamil Nadu Catering Establishments Rules, 1959 under sub-section (4) of section 29 of the Tamil Nadu Catering Establishments Act, 1958 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (16) A copy of Notification No. 267 76-CE [G.S.R. 862(E)] (Hindi and English versions) published in Gazette of India dated the 1st November, 1976. issued under the Central Excise Rules, 1944 together with an explanatory memorandum.

2. Minutes of Committee on Papers Laid on the Table-Laid on the Table

Minutes of the sittings of the Committee on Papers laid on the Table held on 18th February, 21st April, 27th April, 10th May, 11th May, 9th June, 24th June, 20th July, 21st July, 19th August, 29th September and 18th October, 1976, were laid on the Table.

3. Report of Committee on Papers Laid on the Table

Shri Nathuram Mirdha presented the Fourth Report of the Committee on Papers laid on the Table.

4. Reports of Public Accounts Committee

Shri H. N. Mukerjee presented the following Reports of the Public Accounts Committee:----

(1) Two Hundred and thirty-third Report on Action Taken by Government on the recommendations contained in their Hundred and ninety-third Report on 'Gift Tax' relating to the Department of Revenue and Banking.

- (2) Two Hundred and thirty-sixth Report on Action Taken by Government on the recommendations contained in their Hundred and seventy-fourth Report on 'Cash Assistance' relating to the Ministry of Commerce.
- (3) Two Hundred and thirty-seventh Report on Action Taken by Government on the recommendations contained in their Hundred and ninety-fourth Report on 'Import of Textile Machinery' relating to the Ministry of Commerce.

5. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Nihar Laskar presented the Fifty-eighth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Shipping and Transport—Reservation for, and employment of, Scheduled Castes and Scheduled Tribes in the services of Delhi Transport Corporation.

6. Government Bill-Passed

The Constitution (Forty-fourth Amendment) Bill, 1976

The motion that the Bill, as amended, be passed was moved by Shri H. R. Gokhale.

The following Members took part in the debate:----

- (1) Pandit D. N. Tiwary
- (2) Shrimati Subhadra Joshi
- (3) Shri Syed Ahmed Aga
- (4) Shri Chandrika Prasad
- (5) Shri Bhaoosahaib Dhamankar
- (6) Shri Narsing Narain Pandey
- (7) Shri M. Kalyanasundaram
- (8) Shri Chintamani Panigrahi
- (9) Shri Sukhdeo Prasad Verma
- (10) Shri M. V. Krishnappa
- (11) Shri Ram Hedaoo
- (12) Shri Chandra Shailani
- (13) Shri L. D. Kotoki
- (14) Shri Ram Shekhar Prasad Singh
- (15) Shri Muki Raj Saini
- (16) Shri Biswanarayan Shastri
- (17) Shri Amarnath Vidyalankar
- (18) Shri Nageshwar Dwivedi
- (19) Shri Tulsiram Dashrath Kamble

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(20) Shri Ram Bhagat Paswan

(21) Shri B. K. Daschowdhury

- (22) Shri P. Venkatasubbaiah
- (23) Shri K. Lakkappa
- (24) Shri Ram Chandra Vikal
- (25) Shri P. Narasimha Reddy
- (26) Shri Bhogendra Jha
- (27) Shrimati Marjorie Godfrey
- (28) Shri N.K. Sanghi
- (29) Shri Rajaram Dadasaheb Nimbalkar
- (30) Shri C. H. Mohamed Koya
- (31) Shri Dharnidhar Basumatari
- (32) Shri C. K. Chandrappan
- (33) Shri Dinesh Chandra Goswamı
- (34) Shri Priya Ranjan Das Munsi
- (35) Shri Hari Kishore Singh
- (36) Shri P. G. Mavalankar
- (37) Swami Brahmanand
- (38) Shri C. M. Stephen
- (39) Shri Vayalar Ravi
- (40) Shri S. A. Kader
- (41) Shri R. V. Swaminathan
- (42) Shri Shibban Lal Saksena
- (43) Shri M. C. Daga
- (44) Shri R. R. Sharma
- (45) Shri Balakrishna Venkanna Naik
- (46) Shri Shankar Dayal Singh
- (47) Shri Ramavatar Shastri
- (48) Shri Shanker Rao Savant
- (49. Dr. Kailas
- (50) Shri Rana Bahadur Singh
- (51) Maulana Ishaque Sambhali
- (52) Shri S. A. Shamim
- (53) Shri Paripoornanand Painuli
- (54) Shri H. R. Gokhale

On the motion the House divided, Ayes 366; Noes 4. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-third of the Members present and voting. The Bill, as amended was passed by the requisite majority in accrdance with the provisions of article 368 of the Constitution.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3rd November, 1976).

S. L. SHAKDHER. Secretary-General

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, November 3, 1976 Kartika 12, 1898 (Saka)

No. 611

11.01 A.M.

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1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (a) A copy each of the following Notifications under sub-section
 (4) of section 119 of the Tamil Nadu Co-operative Societies Act, 1961 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:---
 - (i) G.O.Ms. 79 published in Tamil Nadu Government Gazette, dated the 9th April, 1975 making certain amendments to the Tamil Nadu Co-operative Societies Rules, 1963.
 - (ii) G.O.Ms. 648 published in Tamil Nadu Government Gazette, dated the 13th October, 1976 making certain amendments to the Tamil Nadu Co-operative Societies Rules, 1963.
- (b) A statement (Hindi and English versions) explaining reasons for not laying Hindi versions of the above Notifications.
- (c) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at 1(i) above.
- (2) (a) A copy each of the following Notifications under sub-section
 (4) of section 29 of the Tamil Nadu Agricultural Produce Markets Act, 1959 read with clause (c)(iv) of the Proclamation, dated the 31st January. 1976 issued by the President in relation to the State of Tamil Nadu:—
 - (i) Memo No. 115882 AM. II 75-6 published in Tamil Nadu Government Gazette, dated the 28th April, 1976 making certain amendments to the Tamil Nadu Agricultural Produce Markets Rules, 1962.
 - (ii) G.O.Ms. 760 published in Tamil Nadu Government Gazette, dated the 19th May, 1976.

- (iii) Memo No. 96996(A) AM. I 75-2 published in Tamil Nadu Government Gazette, dated the 26th May, 1976.
- (iv) Memo No. 68969 AM.I 75-6 published in Tamil Nadu Government Gazette, dated the 14th July, 1976.
- (v) G.O. Ms. 1595-A published in Tamil Nadu Government Gazette dated the 1st September, 1976.
- (vi) G.O.Ms. 1669 published in Tamil Nadu Governmer Gazette, dated the 8th September, 1976 making certain amendment to the Tamil Nadu Agricultural Produce Markets Rules, 1962.
- (vii) G.O.Ms. 1732 published in Tamil Nadu Government Gazette, dated the 22nd September, 1976 making certain amendments to the Tamil Nadu Agricultural Produce Market Rules, 1962.
- (viii) G.O.Ms. 1780 published in Tamil Nadu Government Gazette, dated the 29th September, 1976.
- (b) A statement (Hindi and English versions)---
 - (i) explaining reasons for not laying the Hindi versions of the above Notifications; and
 - (ii) showing reasons for delay in laying the Notifications mentioned at (i) to (iv) of item (2) above.
- (3) (a) A copy of the Certified Accounts (Hindi and English versions) of the Coir Board, Ernakulam for the year 1974-75 and the Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
 - (b) A statement showing reasons for delay in laying the above document.
- (4) A copy of the Insurance (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1373 in Gazette of India dated the 25th September, 1976 under subsection (2) of section 43 of the Life Insurance Corporation Act, 1956.
- (5) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras for the year 1975-76.
- (6) (i) A copy of the Annual Report of the Indian Institute of Technology, Delhi, for the year 1975-76.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above Report.
- (7) A copy of the Annual Report (Hindi version) of the Indian Institute of Technology, Kharagpur, for the year 1975-76.
- (8) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, J. Ranchi, for the year 1975-76.

- (9) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1975-76.
- (10) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1975-76.
- (11) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Delhi, for the year 1974-75 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
 - (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above document.
- (12) A copy of the Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial Hall, Calcutta, for the year 1975-76.

2. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Finance to the withdrawal of fifth instalment of Dearness Allowance resulting in growing discontentment amongst the Central Government and Public Undertakings employees throughout the country.

The Minister of Finance made a statement in regard thereto.

3. Reports of Public Accounts Committee

Shri Priya Ranjan Das Munsi presented the following Reports of the Public Accounts Committee:—

- (1) Two hundred and thirty-first Report on Paragraph 11 of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Defence Services) relating to Procurement of Oil.
- (2) Two hundred and thirty-eighth Report on Action Taken by Government on the recommendation contained in their Two Hundred and eleventh Report on 'Estate Duty' relating to the Department of Revenue and Banking.

4. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Nihar Laskar presented the Fifty-ninth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Irwin Hospital and Department of Family Planning and Health Services, Delhi Administration.

5. Report of Committee on Subordinate Legislation

Shri Annasaheb Gotkhinde presented the Twentieth Report of the Committee on Subordinate Legislation.

6. Government Bill-Introduced

The House of the Peope (Extension of Duration) Amendment Bill, 1976

The motion for leave to introduce the Bill moved by Shri H. R. Gokhale was opposed. The motion was adopted and the Bill was introduced.

7. Supplementary Demands for Grants (Railways)-1976-77 and Demands for Excess Grants (Railways)-1974-75

The following items of business were taken up together:---

- *(1) Supplementary Demand for Grant No. 15 in respect of the Budget (Railways) for 1976-77.
- *(2) Demands for Excess Grants Nos. 1, 3, 8 and 15 in respect of the Budget (Railways) for 1974-75.

A cut motion to the Supplementary Demand for Grant (Railways) for 1976-77 was moved and negatived.

All the Demands for Excess Grants for the amounts shown under column 3 of the printed List of Demands for Excess Grants—Budget (Railway) for 1974-75 were voted in full.

8. Government Bill-Introduced

The Appropriation (Railways) No. 4 Bill, 1976.

9. Government Bill-Passed

The Appropriation (Railways) No. 4 Bill, 1976

The motion for consideration of the Bill was moved by Shri Mohd. Shafi Qureshi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohd. Shafi Qureshi.

The motion was adopted and the Bill was passed.

10. Government Bill-Introduced

The Appropriation (Railways) No. 5 Bill, 1976.

11. Government Bill-Passed

The Appropriation (Railways) No. 5 Bill, 1976

The motion for consideration of the Bill was moved by Shri Mohd. Shafi Qureshi.

*Discussed together.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and The Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohd. Shafi Qureshi.

The motion was adopted and the Bill was passed.

12. Supplementary Demands for Grants (General)-1976-77

Discussion on the Supplementary Demands for Grants Nos. 2, 41, 48, 61, 72, 83, 93, 94 and 96 in respect of the Budget (General) for 1976-77 commenced and was concluded.

Six cut motions (Nos. 1 to 6) were moved and negatived.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1976-77 were voted in full.

13. Government Bill-Introduced

The Appropriation (No. 7) Bill, 1976.

14. Government Bill-Passed

The Appropriation (No. 7) Bill, 1976

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

15. Supplementary Demands for Grants (Gujarat)-1976-77

Discussion on the Supplementary Demands for Grants Nos. 3, 9, 12, 16, 26, 28, 30, 35, 39, 49, 55, 57, 58, 60, 63, 65, 73, 74 and 76 in respect of the Budget for the State of Gujarat for the year 1976-77 commenced.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th November, 1976).

S. L. SHAKDHER, Secretary-General.

GMGIPMRND-LS I-2038 LS-3-11-76-700

LOK SABHA

BULLETIN—PART 1 [Brief Record of Proceedings]

Thursday, November 4, 1976 Kartika 13, 1898 (Saka)

No. 612

11.01 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 63 of the Tamil Nadu Chit Funds Act, 1961 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
 - (i) G.O. Ms 564 published in Tamil Nadu Government Gazette dated the 4th December, 1974.
 - (ii) G.O. Ms 490 published in Tamil Nadu Government Gazette dated the 14th May, 1975.
 - (iii) G.O. Ms 734 published in Tamil Nadu Government Gazette dated the 13th June, 1975 making certain amendments to the Tamil Nadu Chit Funds Rules, 1964.
 - (iv) G.O. Ms 1168 published in Tamil Nadu Government Gazette dated the 8th September, 1976 making certain amendment to the Tamil Nadu Chit Funds Rules, 1964.
- (b) Two statements (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) to (iii) above.
- (2) (a) A copy each of the following Notifications under sub-section
 (5) of section 34 of the Tamil Nadu Buildings (Lease and Rent Control) Act, 1960 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:---
 - (i) G.O. Ms 729 published in Tamil Nadu Government Gazette dated the 30th March, 1976 making certain amendments to the Tamil Nadu Buildings (Lease and Rent Control) Rules, 1974.
 - (ii) G.O.R. No. 1700 published in Tamil Nadu Government Gazette dated the 28th April, 1976 making certain amendment to the Tamil Nadu Buildings (Lease and Rent Control) Rules, 1974.

- (b) A statement (Hindi and English versions)—
 - (i) showing reasons for delay in laying the above Notifications; and
 - (ii) explaining reasons for not laying the Hindi version of the above Notifications.
- (3) (a) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1975.
 - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above documents.
- (4) A copy of the Annual Report (Hindi and English versions) of the United India Fire and General Insurance Company Limited, Madras, for the year 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (5) A copy of the National Highways (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 680(E) in Gazette of India dated the 18th October, 1976, under section 10 of the National Highways Act, 1956.
- (6) A copy of the Rubber (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1497 in Gazette of India dated the 23rd October, 1976, under subsection (3) of section 25 of the Rubber Act, 1947.
- (7) A copy of the Annual Report (Hindi and English versions) on the activities of the Rubber Board for the year 1974-75.
- (8) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1975-76.
- (9) A copy of the Annual Report (Hindi and English versions) on the working of the Cardamom Board, Cochin, for the year 1974-75.

2. Minutes of Committee on Absence of Members-Laid on the Table

Minutes of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 3rd November, 1976, were laid on the Table.

3. Report of Committee on Absence of Members

Shri K. Suryanarayana presented the Thirty-first Report of the Committee on Absence of Members from the Sittings of the House.

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4. Report of Public Accounts Committee

Shri N. K. Sanghi presented the Two Hundred and Thirty-ninth Report of the Public Accounts Committee on Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts for the years 1971-72 and 1972-73 relating to the Government of the Union Territory of Pondicherry.

5. Report and Minutes of Committee on Petitions

Shri Bibhuti Mishra presented the following Report and Minutes of the Committee on Petitions:--

(i) Thirty-fourth Report; and

(ii) Minutes of the Eighty-third to Eighty-ninth Sittings.

6. Presentation of Petition

Shri Ramavatar Shastri presented a petition signed by Shri Suraj Prasad and others regarding alleged atrocities on Scheduled Castes and other weaker sections of District Bhojpur in Bihar.

7. Statement by Minister

The Minister of Parliamentary Affairs made a statement that since the Constitution (Forty-fourth Amendment) Bill had been passed, the House night observe lunch-break on the 4th and 5th November, 1976.

The House agreed.

3. Supplementary Demands for Grants (Gujarat)-1976-77

Discussion on the Supplementary Demands for Grants Nos. 3, 9, 12, 16, 26, 28, 30, 35 39 49, 55, 57, 58, 60; 63; 65; 73; 74 and 76 in respect if the Budget for the State of Gujarat for the year 1976-77 continued and pas concluded.

All the Supplementary Demands for Grants (both Revenue Account and lapital Account) for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (Gujarat) for 1976-77 were oted in full.

. Government Bill-Introduced

The Gujarat Appropriation (No. 2) Bill, 1976.

0. Government Bill-Passed

The Gujarat Appropriation (No. 2) Bill, 1976

The motion for consideration of the Bill was moved by Shrimati Sushila ohatgi.

The motion for consideration was adopted and clause-by-clause pnsideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted,

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Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

11. Government Bill—Introduced

The Pondicherry Appropriation (No. 4) Bill, 1976.

12. Government Bills-Passed

(i) The Pondicherry Appropriation (No. 4) Bill, 1976.

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

Shri Aravinda Bala Pajanor took part in the debate.

Shrimati Sushila Rohatgi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

(ii) The Electricity (Supply) Amendment Bill, 1976.

The motion for consideration of the Bill was moved by Shri K. C. Pant.

The followng Members took part in the debate:---

- (1) Dr. Saradish Roy
- (2) Dr. K. L. Rao

(Lok Sabha adjourned at 1 P. M. and re-assembled at 2 P. M.)

- (3) Shri P. K. Deo
- (4) Shri P. Narasimha Reddy

(5) Shri Shankar Dayal Singh

- (6) Shri Indrajit Gupta
- (7) Shri M. C. Daga
- (8) Sardar Swaran Singh Sokhi
- (9) Shri Y. S. Mahajan
- (10) Shri Jagannath Mishra
- (11) Shri Balakrishna Venkanna Naik
- (12) Shri S. N. Singh
- (13) Shri Hari Singh

(14) Shri Vayalar Ravi

(15) Shri Rana Bahadur Singh

(16) Shri Nathu Ram Ahirwar

(17) Shri Bibhuti Mishra

(18) Shri D. K. Panda

(19) Shri Ram Hedaoo

Shri K. C. Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 34 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. C. Pant.

The motion was adopted and the Bill was passed.

13. Government Bill—Under Consideration

The House of the People (Extension of Duration) Amendment Bill, 1976

The motion for consideration of the Bill was moved by Shri H. R. Gokhale.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Jharkhande Rai.

The following Members took part in the debate:---

(1) Shri Samar Mukherjee

(2) Shri C. M. Stephen

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th November, 1976).

S. L. SHAKDHER, Secretary-General.

GMGIPMRND-LSI-2063 (D) LS-4-11-76-700.

LOK SABHA

BULLETIN-PAR'I I

[Brief Record of Proceedings]

Friday, November 5, 1976 Kartika 14, 1898 (Saka)

No. 613

A.M.

Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Jessop` and Company Limited, Calcutta, for the year 1975-76.
- (ii) Annual Report of the Jessop and Company Limited, Calcutta, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of Notification No. G.O. Ms. 1445 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 21st January, 1976 making certain amendment to Notification No. II(1)|REV|1023|74 dated the 21st August, 1974, under section 17 of the Tamil Nadu General Sales Tax Act, 1959 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (3) (i) A copy of Notification No. G.O. Ms. 1109 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 8th October, 1975, under section 30 of the Tamil Nadu General Sales Tax Act, 1959 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

- (4) (i) A copy each of the following Notifications (Hindi and English versions) under section 42 of the Tamil Nadu General Sales Tax Act, 1959 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
 - (a) G.O. Ms. 1245 published in Tamil Nadu Government Gazette dated the 12th November, 1975.
 - (b) G.O. Ms. 1459 published in Tamil Nadu Government Gazett dated the 24th December, 1975 making certain amendment to Notification No. 1783 of 1973 dated the 14th March. 1973.
 - (c) G.O. Ms. 208 published in Tamil Nadu Government Gazette dated the 10th March, 1976.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (5) (i) A copy each of the following Notifications (Hindi and English versions) under section 53 of the Tamil Nadu General Sales Tax Act, 1959 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
 - (a) G.O.P. No. 1386 published in Tamil Nadu Government Gazette dated the 21st January, 1976 making certain amendments to the Tamil Nadu General Sales Tax Rules, 1959.
 - (b) G.O.P. No. 1388 published in Tamil Nadu Government Gazette dated the 11th February, 1976 making certain amendments to the Tamil Nadu General Sales Tax Rules, 1959.
 - (c) G.O.P. No. 531 published in Tamil Nadu Government Gazette dated the 12th May, 1976 making certain amendments to the Tamil Nadu General Sales Tax Rules, 1959.
 - (d) G.O.P. No. 1148 published in Tamil Nadu Government Gazette dated the 25th August, 1976 making certain amendments of the Tamil Nadu General Sales Tax Rules. 1959.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (a) to (c) above.
- (6) (i) A copy each of the following Notifications (Hindi and English versions) under section 59 of the Tamil Nadu General Sales Tax Act, 1959 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
 - (a) G.O.P. No. 816 published in Tamil Nadu Government Gazette dated the 1st July, 1975 making certain amendments to the Second Schedule to the Tamil Nadu General Sales Tax Act, 1959.

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- (b) G.O.P. No. 1078 published in Tamil Nadu Government Gazette dated the 8th October, 1975 making certain amendment to the First Schedule to the Tamil Nadu General Sales Tax Act, 1959.
- (c) G.O.P. No. 1462 published in Tamil Nadu Government Gazette dated the 31st December, 1975 making certain amendment to the First Schedule to the Tamil Nadu General Sales Tax Act, 1959.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (7) A copy each of the following Notifications (Hindi and English versions under section 159 of the Customs Act, 1962:---
 - (i) The Export Manifest (Aircraft) Regulations, 1976, published in Notification No. G.S.R. 1548 in Gazette of India dated the 30th October, 1976.
 - (ii) The Export Manifest (Vessels) Regulations, 1976, published in Notification No. G.S.R. 1549 in Gazette of India dated the 30th October, 1976.
 - (iii) The Import Manifest (Aircraft) Regulations, 1976, published in Notification No. G.S.R. 1550 in Gazette of India dated the 30th October, 1976.
 - (iv) The Export Report (Form) Regulations, 1976, published in Notification No. G.S.R. 1551 in Gazette of India dated the 30th/October, 1976.
 - (v) The Import Report (Form) Regulations, 1976, published in Notification No. G.S.R. 1552 in Gazette of India dated the 30th October, 1976.
 - (vi) The Bill of Coastal Goods (Form) Regulations, 1976, published in Notification No. G.S.R. 1553 in Gazette of India dated the 30th October, 1976.
 - (vii) The Shipping Bill and Bill of Export (Form) Regulations, 1976, published in Notification No. G.S.R. 1554 in Gazette of India dated the 30th October, 1976.
 - (viii) The Boat Notes Regulations, 1976, published in Notification No. G.S.R. 1555 in Gazette of India dated the 30th October, 1976.
 - (ix) G.S.R. 860(E) published in Gazette of India dated the 1st November, 1976 making certain amendment to Notification No. G.S.R. 830(E) dated the 1st October, 1976 together with an explanatory memorandum.
- (8) A copy each of Notification No. G.S.R. 855(E) |published in Gazette of India dated the 29th October, 1976 and G.S.R. 858(E) published in Gazette of India dated the 30th October,

1976. (Hindi and English versions) issued under the Centra Excise Rules, 1944 together with an explanatory memoral dum.

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- (9) A copy each of the following Notifications (Hindi and Englis versions) under section 49 of the Gujarat Sales Tax Act, 19% read with clause (c)(iii) of the Proclamation dated the 12 March, 1976 issued by the President in relation to the State Gujarat:—
 - (i) (GHN-76) GST-1076|(S. 49) (52)-TH published in Gujar Government Gazette dated the 6th October, 1976 making certain amendment to Notification No. (GHN 627) GST 1076|(S. 49)-TH dated the 29th April, 1970.↓
 - (ii) (GHN 83) GST-1076 (S. 49) (53)-TH published in Gui rat Government Gazette dated the 20th October, 1976 maining certain amendment to Notification No. (GHN 62) GST-1070-(S. 49)-TH dated the 29th April, 1970.
- (10) A copy of the Bombay Sales of Motor Spirit Taxation (Gujat Second Amendment) Rules, 1976, published in Notificata No. (GHN 77) MSA 1076 (26)-TH in Gujarat Governme Gazette dated the 6th October, 1976, under section 36 of th Bombay Sales of Motor Spirit Taxation Act, 1958 read with clause (c)(iii) of the Proclamation dated the 12th March, 1971 issued by the President in relation to the State of Gujarat.
- (11) A copy of the National Co-operative Development Corporate (Second Amendment) Rules 1976 (Hindi and English version published in Notification No. G.S.R. 1499 in Gazette of Ind dated the 23rd October, 1976, under sub-section (3) of section 22 of the National Co-operative Development Corporation Act, 1962.
- (12) A copy each of the following Notifications (Hindi and Engine versions) under sub-section (6) of section 3 of the Essenti Commodities Act, 1955:—
 - (i) The Newsprint Control (Amendment) Order, 1976, publish in Notification No. S.O. 614(E) in Gazette of India dat the 16th September, 1976.
 - (ii) The Paper (Control of Production) Amendment Order, 191 published in Notification No. S.O. 650(E) in Gazette India dated the 30th September, 1976.
- (13) A copy of the Railway Red Tariff (Eighth Amendment) Ru
 1976 (Hindi and English versions) published in Notificat
 No. G.S.R. 1486 in Gazette of India dated the 16th Octo
 1976 issued under section 47 of the Indian Railways Act, 11
- (14) A statement (Hindi version)* showing reasons for delay laying the Certified Accounts of the Coir Board, Ernaku for the year 1974-75 and the Audit Report thereon.

"Ine document and the English version of the statement were laid the 3rd November, 1976.

- (15) A statement (Hindi and English versions) explaining; reasons for not laying simultaneously Hindi version of Notification Nos. G.S.R. 832(E) dated the 6th October, 1976 and G.S.R. 844(E) and 845(E) dated the 13th October, 1976 which were laid on the Table on the 30th October, 1976.
- (16) A copy of the Annual Report (Hindi and English versions) for the year 1974-75, on the working of the Seamen's Provident Fund Scheme, 1966.
- (17) A copy of Notification No. G.S.R. 1519 (Hindi and English versions) published in Gazette of India dated the 23rd October, 1976 making certain alterations in Part II of Schedule V to the Companies Act, 1956, under sub-section (3) of section 641 of the said Act.
- (18) A copy of the Passports (Third Amendment) Rules, 1976 (Hindi and 'English versions) published in Notification No. G.S.R. 831(E) in Gazette of India dated the 4th October, 1976, under sub-section (3) of section 24 of the Passports Act, 1967.
- (19) A statement (Hindi and English versions (i) correcting the reply given on the 12th April, 1976 to Unstarred Question No. 2293 by Shri Anadi Charan Das regarding afforestation in Koraput, Orissa and (ii) giving reasons for delay in correcting the reply.
- (20) A copy of Notification No. G.S.R. 814(E) (Hindi and English versions) published in Gazette of India dated the 24th September, 1976 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (21) (a) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review (Hindi and English versions) by the Government on the working of the Assam Agro-Industries Development Corporation Limited, Gauhati for the years 1967-71.
 - (ii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Gauhati for the period from 27th January, 1967 to 31st March, 1968, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Gauhati for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iv) Annual Report of the Assam Agro-Industries Development Corporation Limited, Gauhati for the year 1969-70 along with the Audited Accounts and the comments of the Comtroller and Auditor General thereon.
 - (v) Annual Report of the Assam Agro-Industries Development Corporation Limited, Gauhati for the year 1970-71 along

with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Reports mentioned at (ii), (iii), (iv) and (v) of item (21) above.
- (c) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (21) above.
- (22) A copy of the Foreign Exchange Regulation (Authentication of Documents) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1303 in Gazette of India dated the 11th September, 1976, under sub-section (3) of section 79 of the Foreign Exchange Regulation Act, 1973.
- (23) (a) A copy each of the following statements (Hindi and English versions) under sub-section (2) of section 2 of the Gujarat State Guarantees Act, 1963 read with clause (c)(iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat:—
 - (i) Statement of Guarantees given by the Government of Gujarat during the period 10th February, 1976 to 16th October, 1976.
 - (ii) Statement of accounts of the sums issued out of the Consolidated Fund of the State or paid in or towards repayment of any sum so issued during 1975-76 in respect of guarantee given by the Government of Gujarat.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the statement mentioned at (23) above.
- (24) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c)(iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat:---
 - (i) The Bombay Motor Vehicles (Gujarat Fourth Amendment) Rules, 1976, published in Notification No. G|G|76|123| MVR-1075-3641-E dated the 5th April, 1976.
 - (ii) The Bombay Motor Vehicles (Gujarat Fifth Amendment) Rules, 1976, published in Notification No. G|G|76|138|MVR-1076-325-E dated the 19th April, 1976.
 - (iii) The Bombay Motor Vehicles (Gujarat Sixth Amendment) Rules, 1976, published in Notification No. G|G|76|156|MVA-2175-6549-E dated the 6th May, 1976.
 - (iv) The Bombay Motor Vehicles (Gujarat Seventh Amendment) Rules, 1976, published in Notification No. G'₁G'₁76|165| MVR-1476-3652-E dated the 15th May, 1976.
 - (v) The Bombay Motor Vehicles (Gujarat Eighth Amendment) Rules, 1976, published in Notification No. G|G|76|182| MVR-1075|8898-E dated the 28th May, 1976.

- (vi) The Bombay Motor Vehicles (Gujarat Ninth Amendment) Rules, 1976, published in Notification No. G|G|76|199|MVR-1075-2885-E dated the 11th June, 1976.
- (vii) The Bombay Motor Vehicles (Gujarat Tenth Amendment) Rules, 1976, published in Notification No. G|G|76|203|MVA-2376-GOI-49-E dated the 18th June, 1976.
- (viii) The Bombay Motor Vehicles (Gujarat Eleventh Amendment) Rules, 1976, published in Notification No. G|G|76| 204|MVR-1076-GOI-38-E dated the 19th June, 1976.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (25) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 25 of the Tamil Nadu Motor Vehicles Taxation Act, 1974 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
 - (i) G.O.Ms. 1794 published in Tamil Nadu Government Gazette dated the 11th August, 1976.
 - (ii) G.O.Ms. 1813 published in Tamil Nadu Government Gazette dated the 11th August, 1976.
 - (iii) G.O.Ms. 2051 published in Tamil Nadu Government Gazette dated the 1st September, 1976.
 - (iv) G.O.Ms. 2276 published in Tamil Nadu Government Gazette dated the 29th September, 1976.
 - (v) G.O.Ms. 2383 published in Tamil Nadu Government Gazette dated the 13th October, 1976.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
 - (i) G.O.Ms. 2058 published in Tamil Nadu Government Gazette dated the 8th September, 1976 making certain amendment to the Tamil Nadu Motor Vehicles Rules, 1940.
 - (ii) G.O.Ms. 2283 published in Tamil Nadu Government Gazette dated the 29th September, 1976 making certain amendments to the Tamil Nadu Motor Vehicles Rules, 1940.
- (27) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Nagaland Motor Vehicles Taxation Act, 1967 read with clause (c)(iii)

- (i) The Nagaland Motor Vehicles (First Amendment) Taxation Rules, 1976, published in Notification No. TPT MV 28/75 in Nagaland Gazette dated the 13th August, 1976.
- (ii) The Nagaland Motor Vehicles Taxation Rules, 1972 (Nagaland Second Amendment Rules, 1976) published in Notification No. TPT MV-59 75 in Nagaland Gazette, dated the 13th August, 1976.
- (iii) The Motor Vehicles Taxation Rules, 1972 (Nagaland Third Amendment Rules, 1976) published in Notification No. TPT | MV|44|70 (Pt)(1) in Nagaland Gazette deted the 14th August, 1976.
- (28) A copy of the Textiles Committee (Cess) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1407 in Gazette of India dated the 2nd October, 1976, under sub-section (3) of section 22 of the Textiles Committee Act, 1963.
- (29) A copy of Notification No. G.S.R. 867(E) (Hindi and English versions) published in Gazette of India dated the 5th November, 1976, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.

2. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

| (1) Shri Shyamnandan Mishra | 23rd to 27th May, 1976 (Six- teenth Session) and 10th August to 2nd September, 1976 (Seventeenth Session) |
|-------------------------------|---|
| (2) Shrimati Shakuntala Nayar | 21st to 27th May, 1976 (Six- teenth Session) and 10th August to 2nd September, 1976 (Seventeenth Session). |

3. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Two Hundred and thirty-second Report of the Public Accounts Committee on Paragraphs 5, 10, 16, 17, 18 and 21 of the Report of the Comptroller and Auditor General of Indiafor the year 1972-73, Union Government (Defence Services).

4. Government Bill—Passed

The House of the People (Extens on of Duration) Amendment Bill, 1976

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 4th November, 1976 continued. The following Members took part in the debate:---

- (1) Shri Indrajit Gupta
- (2) Shri N. K. P. Salve
- (3) Shri Jambuwant Dhote
- (4) Sardar Swaran Singh Sokhi
- (5) Shri P. G. Mavalankar
- (6) Shri Shanker Rao Savant
- (7) Shri S. A. Shamim
- (8) Shri K. Mayathevar
- (9) Shii K. Lakkappa
- (10) Dr. Kailas
- (11) Shri Dharnidhar Basumatari
- (12) Shri P. Gangadeb
- (13) Dr. Rudra Pratap Singh

Shri H. R. Gokhale replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon was negatived.

On the motion for consideration of the Bill, the House divided, Ayes 156: Noes 39. The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. R. Gokhale.

On the motion the House divided, Ayes 180; Noes 34. The motion was accordingly adopted and the Bill was passed.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.30 P.M.)

5. Presentation of Petition

Shri N. K. P. Salve presented a petition signed by Shrimati Vasanthi A. Pai, President, Federation for the Welfare of the Mentally Retarded, regarding need for separate legislation for the mentally retarded persons,

6. Discussions Under Rule 193

*(1) Shri Ramavatar Shastri raised a discussion on the flood situation in the country.

*(2) Sardar Swaran Singh Sokhi raised a discussion on the drought situation in the country.

The following Members took part in the combined debates:---

- (1) Shri Shankar Dayal Singh
- (2) Shri Chintamani Panigrahi
- (3) Shri Jagannath Mishra(4) Shri Balakrishna Venkanna Naik
- (5) Dr. K. L. Rao
- (6) Chaudhary Nitiraj Singh

*Discussed together.

- (7) Shri Darbara Singh
- (8) Shri P. Venkatasubbaiah
- (9) Shri Manoranjan Hazra
- (10) Shri C. H. Mohamed Koya
- (11) Shri D. K. Panda
- (12) Shri P. Ganga Reddy
- (13) Shri Chandulal Chandrakar
- (14) Shri M. V. Krishnappa
- (15) Shri K. Suryanarayana
- (16) Shii K. Lakkappa
- (17) Shri Shankar Narayan Singh Deo
- (18) Shri S. A. Muruganantham
- (19) Shri M. Ram Gopal Reddy
- (20) Shri Chandrika Prasad
- (21) Shri P. K. Deo
- (22) Shri M. C. Daga
- (23) Pandit D. N. Tiwary
- (24) Shri Ram Hedaoo
- (25) Shri Paripoornanand Painuli
- (26) Shri Shyama Prasanna Bhattacharyya

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- (27) Shri Kartik Oraon
- (28) Shri Ramsahai Pandey
- (29) Shri Bhogendra Jha
- (30) Shri Hari Singh
- (31) Shri M. Satyanaran Rao
- (32) Shri Sukhdeo Prasad Verma
- (33) Shri Nuggehalli Shivappa
- (34) Shri K. Mayathevar
- (35) Shri N. K. Sanghi
- (36) Shri Arjun Sethi
- (37) Shri Jagdish Narain Mandal
- (38) Shri Yamuna Prasad Mandal
 - (39) Shri Nageshwar Dwivedi
 - (40) Shri Chiranjib Jha
 - (41) Shri K. Ramkrishna Reddy
 - (42) Shri N. P. Yadav
 - (43) Shri Shyam Sunder Mohapatra
 - (44) Shri R. P. Yadav
 - (45) Shri P. Gangadeb

Shri Shah Nawaz Khan replied to the discussion. The discussion was concluded.

(Lok Sabha adjourned sine die at 7-30 P.M.)

S. L. SHAKDHER,

Secretary-General.

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GMGIPMRND-LS I-2080 LS-5-11-76-700,